

LETTER OF OFFER

THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

This Letter of Offer is sent to you as a Public Shareholder(s) of M/s Krishna Ventures Limited (hereinafter referred to as “Target Company” or “Target” or “KVL”). If you require any clarifications about the action to be taken, you may consult your Stock Broker or Investment Consultant or Manager/Registrar to the Offer. In case you have recently sold your shares in the Target Company, please hand over this Letter of Offer and the accompanying Form of Acceptance cum Acknowledgement and Transfer Deed to the Member of Stock Exchange through whom the said sale was effected.

Open Offer By		
Mr. Neeraj Gupta (“Acquirer 1”) Address: B-202, SPS-2, Apartment, Radhey Shyam Park, Sahibabad, Ghaziabad, Uttar Pradesh– 201005 Telephone: +91-9910616750	Mr. Gaurav Jindal (“Acquirer 2”) Address: SM- 40, Shastri Nagar, Kavi Nagar, Ghaziabad, Uttar Pradesh -201002 Telephone: +91-9999000553	Ms. Mansi Goyal (“Acquirer 3”) Address: A-301, Ashoka Apartment, Sector-9, Rohini, Delhi- 110085 Telephone: +919999000553
Ms. Arti Gupta (“Acquirer 4”) Address: B-202, SPS-2, Apartment, Radhey Shyam Park, Sahibabad, Ghaziabad, Uttar Pradesh– 201005 Telephone: +91-9910616750	M/s Freshplate Agro Foods Private Limited (“Acquirer 5”) Registered Office: 6-H/139, Sector-5, Ghaziabad, Sahibabad, Uttar Pradesh – 201005 Telephone: +91-9910616750	M/s Ashva Energy Private Limited (“Acquirer 6”) Registered Office: B-202, HIG Apartment Radhey Shyam Park, Sahibabad Ghaziabad, Uttar Pradesh – 201005 Telephone: +91-9910616750
(Acquirer 1 along with Acquirer 2 , Acquirer 3, Acquirer 4, Acquirer 5 and Acquirer 6 hereinafter collectively referred to as the “Acquirers”)		
to the public shareholder(s) of M/s KRISHNA VENTURES LIMITED Registered Office: Corporate Centre, 7th Floor, Opp. Hotel Vits, Andheri Kurla Road, Andheri East, Mumbai- 400059. Telephone No.: 022-28269568/69/61898000 (hereinafter referred to as the “Target”/ “Target Company”/ “KVL”)		
To acquire upto 27,40,000 (Twenty Seven Lakh Forty Thousand) Fully Paid Up Equity Shares (“Equity Shares/Shares”) representing 25.37% of the Paid Up Equity Share Capital of the Target Company (“Offer Size”) (defined under the head “Definition”) of the Target Company at a price of Rs. 11.50/- (Rupees Eleven and Fifty Paise only) (“Offer Price”) per Equity Share, payable in cash.		
Please Note: - This Offer is being made by the Acquirers pursuant to and in compliance with Regulation 3(1) and Regulation 4 read with other applicable provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto (“SEBI (SAST) Regulations”). - This Open Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19 of SEBI (SAST) Regulations. This Open Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. There has been no competing offer as on the date of this Letter of Offer. - The Offer is subject to the receipt of statutory and other approval/s as mentioned in Paragraph 7.4 of this Letter of Offer. - If there is any upward revision in the Offer Price or the number of Shares sought to be acquired under the Open Offer by the Acquirers, the same shall be done at any time prior to the commencement of the last 1 (one) working day before the commencement of the Tendering Period i.e. upto Friday, February 25, 2022. Further, any upward revision on the Offer Price or Offer Shares would be informed by way of an Issue Opening Public Announcement in the same newspapers where the original Detailed Public Statement was made. Such revision in the Open Offer Price would be payable by the Acquirers for all the shares validly tendered anytime during the Tendering Period of the Open Offer. - If the Offer is withdrawn pursuant to Regulation 23 of SEBI (SAST) Regulations, the same would be communicated within 2 (Two) Working Days by an announcement in the same newspapers in which the Detailed Public Statement was published. - A copy of the Public Announcement, Detailed Public Statement, Draft Letter of Offer and Letter of Offer (including Form of Acceptance cum Acknowledgment) will be available on SEBI's website: www.sebi.gov.in.		
MANAGER TO THE OFFER		REGISTRAR TO THE OFFER
 Turnaround Corporate Advisors Private Limited CIN: U74140DL2015PTC278474 714, Vishwadeep Building, Plot No. 4, District Centre, Janakpuri, New Delhi- 110058 Tel: +91-11-45510390, 41395590 E-mail: info@tcagroup.in Investor Grievance Email complaints@tcagroup.in Website: www.tcagroup.in Contact Person: Mr. Adarsh/Ms. Shweta Gupta SEBI Registration No.: MB/INM000012290		 Link Intime India Private Limited CIN: U67190MH1999PTC118368 C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai 400083, Maharashtra, India Tel: +91-22-49186200 Fax: +91 22 4918 6195 E-mail: krishnaventures.offer@linkintime.co.in Website: www.linkintime.co.in Contact Person: Mr. Sumeet Deshpande SEBI Registration No.: INR000004058

SCHEDULE OF THE ACTIVITIES PERTAINING TO THE OFFER

Nature of Activity	Day and Date	
	Original Schedule	Revised Schedule
Date of the Public Announcement	Saturday, December 18, 2021	Saturday, December 18, 2021
Last date of publication of the Detailed Public Statement	Friday, December 24, 2021	Friday, December 24, 2021
Last date of filing of Draft Letter of Offer with SEBI	Friday, December 31, 2021	Friday, December 31, 2021
Last date for a Competing Offer	Friday, January 14, 2022	Friday, January 14, 2022
Identified Date*	Thursday, January 27, 2022	Friday, February 11, 2022
Last Date by which Letter of Offer will be dispatched to the Shareholders	Thursday, February 03, 2022	Friday, February 18, 2022
Last date by which an independent committee of the Board of Target Company shall give its recommendation	Monday, February 07, 2022	Tuesday, February 22, 2022
Last Date for upward revision of the Offer Price/Offer Size	Tuesday, February 08, 2022	Wednesday, February 23, 2022
Advertisement of Schedule of Activities for Open Offer, status of statutory and other approval/s in newspaper	Tuesday, February 08, 2022	Wednesday, February 23, 2022
Date of commencement of tendering period (Offer Opening Date)	Thursday, February 10, 2022	Friday, February 25, 2022
Date of expiry of tendering period (Offer Closing Date)	Wednesday, February 23, 2022	Friday, March 11, 2022
Date by which all requirements including payment of consideration would be completed	Thursday, March 10, 2022	Monday, March 28, 2022

**Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of Equity Shares of the Target Company (except the Acquirers, and the Outgoing Promoters) are eligible to participate in the Offer any time before the closure of the Offer.*

TABLE OF CONTENTS

RISK FACTORS	2
1. DEFINITIONS	5
2. DISCLAIMER CLAUSE	8
3. DETAILS OF THE OFFER	8
4. BACKGROUND OF THE ACQUIRERS	12
5. BACKGROUND OF KRISHNA VENTURES LIMITED	20
6. OFFER PRICE AND FINANCIAL ARRANGEMENTS	23
7. TERMS AND CONDITIONS OF THE OFFER	25
8. PROCEDURE FOR ACCEPTANCE AND SETTLEMENT	27
9. COMPLIANCE WITH TAX REQUIREMENTS:	33
10. DOCUMENTS FOR INSPECTION	34
11. DECLARATION BY THE ACQUIRERS	35

RISK FACTORS

RISKS RELATED TO THE TRANSACTION, THE PROPOSED OPEN OFFER AND THE PROBABLE RISKS INVOLVED IN ASSOCIATING WITH THE ACQUIRERS

(A) Risk relating to the transaction

- Acquisition of Shares pursuant to the SPA is subject to the applicable provisions of SEBI (SAST) Regulations and terms of the SPA. In case the provisions of the SEBI (SAST) Regulations or the terms of the SPA are not satisfactorily complied by Acquirers or the Outgoing Promoters, then the parties to the SPA shall not act upon the SPA and the transaction envisaged in the said SPA may not be consummated.
- Regulation 23(1) of the SEBI (SAST) Regulations, lists the circumstances under which the offer may stand withdrawn. In the present case, as on the date of this Letter of Offer, there are no apparent circumstances that may warrant a withdrawal of the Offer under Regulation 23(1) of the SEBI (SAST) Regulations. If at a later date, any other statutory or regulatory or other approval/s/ no objections are required, the Offer would become subject to receipt of such other statutory or regulatory or other approval/s/no objections.

(B) Risk relating to the Offer

1. As on the date of this Letter of Offer, to the best of knowledge of the Acquirers, no statutory and other approval/s are required in relation to the Offer. However, the Offer will be subject to all statutory approval/s that may become applicable at a later date. The Acquirers reserve the right to withdraw the Offer in accordance with Regulation 23(1)(a) of the SEBI (SAST) Regulations in the event the requisite statutory approval/s for the purpose of this Offer or those that may be necessary at a later date are refused/not granted.
2. In the event that (a) the regulatory approval/s (that may become applicable at a later date prior to completion of this Offer) are not received in a timely manner; or (b) there is any litigation to stay the Offer; or (c) SEBI instructs the Acquirers not to proceed with the Offer or to comply with certain conditions before proceeding with the Offer, then the Offer process may be delayed beyond the schedule of activities indicated in this Letter of Offer. Consequently, the payment of consideration to the Public Shareholders of the Target Company, whose shares have been accepted in the Offer as well as the return of shares not accepted by the Acquirers, may be delayed.
3. In case of delay in receipt of any statutory approval/s, SEBI has the power to grant an extension of time to the Acquirers for making payment of consideration to the Public Shareholders of the Target Company who have accepted the Offer within such period, subject to Acquirers agreeing to pay interest for the delayed period if so directed by SEBI, in terms of Regulation 18(11) read with Regulation 18(11A) of the SEBI (SAST) Regulations.
4. The Acquirers will not proceed with the Open Offer in the event statutory or other approval/s, if any, as may be required, are refused in terms of Regulation 23(1) of SEBI (SAST) Regulations.
5. The Equity Shares tendered in the Offer shall be held in the pool account of the broker/in trust by the Clearing Corporation /Registrar to the Offer until the completion of the Offer formalities and the Public Shareholders who have tendered their Equity Shares will not be able to trade in such Equity Shares during such period, even if the acceptance of equity Shares in this offer and/or dispatch of payment consideration are delayed. Further, during such period, there may be fluctuations in the market price of the Equity Shares that may adversely impact the Public Shareholders who have tendered their Equity Shares in this Offer. It is understood that the Public Shareholders will be solely responsible for their decisions regarding their participation in this Offer and the Acquirers do not make any assurance with respect to the market price of the Equity Shares at any time, whether during or after the completion of the Offer, and disclaim any responsibility or obligation of any kind (except as required by applicable law) with respect to any decision by any shareholder on whether to participate or not to participate in the Offer.
6. Public Shareholders should note that once they have tendered their Equity Shares in the Offer, they will not be able to withdraw their Equity Shares from the Offer, even if the acceptance of Equity Shares under the Offer and dispatch of consideration is delayed. During such period, there may be fluctuations in the market price of the Equity Shares of the Target Company. The Public Shareholders will not be able to trade in such Equity Shares which are in the custody of the Registrar to the Offer and/or Clearing Corporation notwithstanding delay in acceptance of the Equity Shares in this Offer and dispatch of payment consideration. Accordingly, the Acquirers and Manager to the Offer make no assurance with respect to the market price of the Equity Shares of the Target Company before, during or upon completion of this Offer and each of them expressly disclaims any responsibility or obligation of any kind (except as required by applicable law) with respect to any decision by the Public Shareholders on whether or not to participate in this Offer.
7. This Offer is subject to completion risks as would be applicable to similar transactions.
8. The Acquirers and the Manager to the Offer accept no responsibility for statements made otherwise than in the PA, DPS, DLOF, LOF or in the post offer advertisement or any corrigendum or any materials issued by or at the instance of the Acquirers or the Manager to the Offer in relation to the Offer, and anyone placing reliance on any other sources of information (not released by the Acquirers) would be doing so at his / her / its own risk.
9. NRI and OCB holders of the Equity Shares must obtain all approval/s required to tender the Equity Shares held by them in this Offer (including without limitation the approval from the RBI) and submit such approval/s along with the Form of Acceptance and other documents required to accept this Offer. In the event such approval/s are not submitted, the Acquirers reserve the right to reject such Equity Shares tendered in this Offer. Further, if holders of the Equity Shares who are not persons resident in India (including NRIs, OCBs, FIIs and FPIs) were required to obtain any approval/s (including from the RBI, the FIPB or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approval/s that they would have obtained for holding the Equity Shares, along with the other documents required to be tendered to accept this Offer. If such previous approval/s and/or relevant documents are not submitted, the Acquirers reserve the right to reject such Equity Shares tendered in this Offer. If the Equity Shares are held under general permission of the RBI, the non-resident Public Shareholder should state that the Equity Shares are held under general permission and clarify whether the Equity Shares are held on repatriable basis or on non-repatriable basis.

10. This Letter of Offer has not been filed, registered or approved in any jurisdiction outside India. Recipients of the Letter of Offer, resident in jurisdictions outside India should inform themselves of and observe any applicable legal requirements. This Offer is not directed towards any person or entity in any jurisdiction or country where the same would be contrary to the applicable laws or regulations or would subject the Acquirers or the Manager to the Offer to any new or additional registration requirements.
11. The Public Shareholders are advised to consult their respective tax advisors for assessing the tax implications pursuant to this Offer, or in respect of other aspects such as the treatment that may be given by their respective assessing officers in their case, and the appropriate course of action that they should take. The Acquirers and the Manager to the Offer do not accept any responsibility for the accuracy or otherwise of the tax provisions set forth in this Letter of Offer.

(C) Probable risk involved in associating with the Acquirers

1. The Acquirers and Manager to the Offer make no assurance with respect to the financial performance of the Target Company and disclaim any responsibility with respect to any decision by the Public Shareholders on whether or not to participate in the Offer.
2. The Acquirers make no assurance with respect to its investment/disinvestment decisions relating to its proposed shareholding in the Target Company.
3. The Acquirers do not provide any assurance with respect to the market price of the Equity Shares of the Target Company before, during or after the Offer and expressly disclaim any responsibility or obligation of any kind (except as required by applicable law) with respect to any decision by any Public Shareholder on whether to participate or not to participate in the Offer.
4. The Acquirers do not accept any responsibility for statements made otherwise than in the Letter of Offer (LOF)/Draft Letter of Offer (DLOF)/Detailed Public Statement (DPS)/Public Announcement (PA) and anyone placing reliance on any other sources of information (not released by the Acquirers) would be doing so at his/her/its own risk.
5. The Acquirers do not accept the responsibility with respect to the information contained in the PA or DPS or DLOF or LOF that pertains to the Target Company and has been compiled from publicly available resources.

(D) Risks Relating to the non-compliance with Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 by one of the Promoters of the Target Company

1. Devesh Gupta Family Trust was formed in March, 2017. Devesh Gupta Family Trust is represented by its trustee Mrs. Anushree Devesh Gupta. Since, Mrs. Anushree Devesh Gupta (in her individual capacity) is already a part of Promoter Group of the Company, therefore, Devesh Gupta Family Trust became the deemed part of the Promoter Group of the Company in terms of Regulation 2(1)(zb) of the SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2009 ("ICDR 2009"). However, the name of Devesh Gupta Family Trust ("Trust") was not reflected under the Promoter Group of the Company in the shareholding pattern for the quarters ended March 31, 2017 and June 30, 2017 filed with BSE Limited since the Trust was not holding any shares in the Company at that time. The Trust had acquired 1,50,000 (One Lakh Fifty Thousand only) Equity Shares (equivalent to 1.39% of the paid-up equity share capital) of the Company through off-market mode on July 04, 2017 and accordingly the name of the Trust was included as a part of Promoter Group of the Company in the shareholding patterns filed thereafter (i.e. from quarter ended September 30, 2017 onwards). However, in the quarterly shareholding pattern filed with BSE for the quarter ended September 30, 2017, 1,50,000 (One Lakh Fifty Thousand only) Equity Shares were reflected in the name of "ANUSHREE DEVESH GUPTA" under a separate folio in addition to her existing holding of 4,00,000 (Four Lakhs) Equity Shares. This trend continued in shareholding patterns filed for quarters ended September 30, 2017, December 31, 2017 and March 31, 2018. In the quarterly shareholding pattern filed with BSE for the quarter ended June 30, 2018 and thereafter 1,50,000 (One Lakh Fifty Thousand only) Equity Shares were reflected in the name of "Devesh Gupta Family Trust represented by its trustee Mrs. Anushree Devesh Gupta". Further, 1,50,000 (One Lakh Fifty Thousand only) Equity Shares which were reflected under separate folio of "ANUSHREE DEVESH GUPTA" are not reflecting thereof. SEBI may initiate suitable action against the said entities in connection with the incorrect representation of the name of the Promoter in the shareholding patterns.

The risk factors set forth above, pertain to the Offer and are not in relation to the present or future business or operations of the Target Company or any other related matters, and are neither exhaustive nor intended to constitute a complete analysis of the risks involved in participation or otherwise by a Public Shareholder in the Offer. Public Shareholders of Target Company are advised to consult their Stock Brokers or Investment Consultants, if any, for analyzing all the risks with respect to their participation in the Offer.

CURRENCY OF PRESENTATION

1. In this Letter of Offer, all references to "Rs."/"Rupees"/"INR" are references to Indian Rupee(s), the official currency of India.
2. Throughout this Letter of Offer, all figures have been expressed in "Lakhs" unless otherwise specifically stated.

3. In this Letter of Offer, any discrepancy in any table between the total and sums of the amounts listed are due to rounding off and/or regrouping.

1. DEFINITIONS

Acquirer 1	Mr. Neeraj Gupta,, having his residential address at B-202, SPS-2, Apartment, Radhey Shyam Park, Sahibabad, Ghaziabad, Uttar Pradesh– 201005
Acquirer 2	Mr. Gaurav Jindal, having his residential address at SM- 40, Shastri Nagar, Kavi Nagar, Ghaziabad, Uttar Pradesh -201002
Acquirer 3	Ms. Mansi Goyal, having her residential address at A-301, Ashoka Apartment, Sector-9, Rohini, Delhi- 110085
Acquirer 4	Ms. Arti Gupta, having her residential address at B-202, SPS-2, Apartment, Radhey Shyam Park, Sahibabad, Ghaziabad, Uttar Pradesh– 201005
Acquirer 5	M/s Freshplate Agro Foods Private Limited, a Company incorporated under the Companies Act, 2013, having corporate identification number U15499UP2018PTC102774 and its registered office at 6-H/139, Sector-5, Ghaziabad, Sahibabad, Uttar Pradesh – 201005
Acquirer 6	M/s Ashva Energy Private Limited, a Company incorporated under the Companies Act, 2013, having corporate identification number U40300UP2015PTC071278 and its registered office at B-202, HIG Apartment Radhey Shyam Park, Sahibabad Ghaziabad, Uttar Pradesh - 201005
Acquirers	Acquirer 1, Acquirer 2, Acquirer 3, Acquirer 4, Acquirer 5 and Acquirer 6
Board of Directors	Board of Directors of the Target Company
BSE	BSE Limited, the designated stock exchange
CDSL	Central Depository Services (India) Limited
CKYC	Central Know your Client
CIN	Corporate Identification Number
Companies Act	Companies Act, 2013, and/or the Companies Act, 1956 (to the extent applicable and not repealed)
Date of Closure of Offer/Date of closure of the Tendering Period	Friday, March 11, 2022
Date of Opening of Offer/ Date of opening of the Tendering Period	Friday, February 25, 2022
Depositories	CDSL and NSDL
Detailed Public Statement/DPS	Detailed Public Statement dated December 23, 2021, made by the Manager to the Offer on behalf of the Acquirers to the Public Shareholders of the Target Company, which was published on December 24, 2021 in all editions of Business Standard (English), all edition of Business Standard (Hindi), Mumbai edition of Pratahkal (Marathi), being a local language daily with wide circulation at Mumbai (being the place where BSE and Registered Office of the Target Company are situated).
DIN	Director Identification Number
DIS	Delivery Instruction Slip
DP	Depository Participant
Draft Letter of Offer/DLOO/DLOF/DLoF	The Draft Letter of Offer dated December 31, 2021 submitted to SEBI for its observations.
Designated Stock Exchange/DSE/SE	BSE Limited
ECS	Electronic Clearing Services
EPS or Earnings per Equity Share	Profit (Loss) after Tax / Weighted average no. of Equity Shares
Equity Shares/Shares	Fully paid up equity shares of the Target Company of face value of Rs. 10/- (Rupees Ten only) each
Escrow Account	A cash escrow account opened in the name and style of “ KVL-OPEN OFFER- ESCROW ACCOUNT ” bearing number 921020056087127 (“ Escrow Account ”) with the Escrow Bank irrevocably and unconditionally empowering the Manager to the Offer to act in compliance with the SEBI (SAST) Regulations.
Escrow Agreement	The Escrow Agreement dated December 18, 2021 entered into amongst the Acquirers, the Manager to the Offer and the Escrow Bank.

Escrow Amount	Rs. 80, 00,001/- (Rupees Eighty Lakh and One Rupee only), an amount equal to the 25.39 % of the maximum consideration payable under the Open Offer assuming full acceptance of the open offer ("Escrow Amount").
Escrow Bank/Escrow Agent	AXIS Bank Limited , having its registered office at Trishul, 3rd Floor, Opp Samartheshwar Temple, Law Garden, Ellisbridge, Ahmedabad, Gujarat -380006 and for the purpose of this offer through its branch situated at Lodha-I, Think Techno Campus, O-3 Level, next to Kanjurmarg Railway Station, Kanjurmarg (East), Mumbai-400042.
Existing Promoter/Promoter Group	(Mr. Vijay Shrigopal Khetan , M/s Kernel Tech Networks Private Limited, Mr. Anuj Vijay Khetan, Mrs. Anushree Devesh Gupta, Mrs. Meena Khetan, Vijay Khetan HUF and Devesh Gupta Family Trust)
FATCA	Foreign Account Tax Compliance Act
FEMA	Foreign Exchange Management Act, 1999 including related Rules, amendments and Regulations.
FIIs	Foreign Institutional Investors
FIPB	Foreign Investment Promotion Board
FIs	Financial Institutions
Form of Acceptance/FOA	Form of Acceptance cum Acknowledgement
TCA/ Manager to the Offer/ MB/Merchant Banker	Turnaround Corporate Advisors Private limited, the Merchant Banker appointed by the Acquirers, pursuant to Regulation 12 of the SEBI (SAST) Regulations, having its Registered & Corporate office at 714, Vishwadeep Building, Plot No. 4, District Centre, Janakpuri, New Delhi- 110058.
FY	Financial year
ICCL	Indian Clearing Corporation Limited
ICDR Regulations	Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended
Identified Date	Friday, February 11, 2022 i.e. the date falling on the 10 th (tenth) Working Day prior to the date of opening of the Tendering Period for the purposes of determining the Public Shareholders of the Target Company to whom the Letter of Offer shall be sent.
Income Tax Act/IT Act	The Income Tax Act, 1961, as amended
INR/Rs.	Indian Rupees
Insider Trading Regulations	SEBI (Prohibition of Insider Trading) Regulations, 1992 and/or 2015 and subsequent amendments thereof
IPV	In person verification
ISIN	International Securities Identification Number
KRA	KYC Registration Agency
KYC	Know your Client
Letter of Offer/LOO/LOF/LoF	The Letter of Offer dated February 15, 2021
Listing Agreement	Listing Agreement as entered by the Target Company with the Stock Exchanges
Listing Regulations/LODR Regulations	Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended.
Manager to the Offer/ Merchant Banker	Turnaround Corporate Advisors Private limited or TCA having its registered office & Corporate office at 714, Vishwadeep Building, Plot No. 4, District Centre, Janakpuri, New Delhi- 110058.
Maximum Consideration	The maximum consideration payable under this Offer, assuming full acceptance, is Rs. 3,15,10,000/- (Rupees Three Crores Fifteen Lakhs Ten Thousand only)
Minimum Public Shareholding	25% (Twenty five per cent) public shareholding (Minimum Public Shareholding), as determined in accordance with Regulation 38 of the LODR Regulations read with Rule 19 and 19A of the SCRR.
MOA	Memorandum of Association
NAV	Net Asset Value/ Book Value per
N.A.	Not Applicable
Negotiated Price	Rs. 11.50 /- (Rupees Eleven and Fifty Paise only) per Equity Share of face value of Rs. 10/- (Rupees Ten only) each.
NECS	National Electronic Clearance Service
NEFT	National Electronic Funds Transfer
NRIs	Non Resident Indians

NSDL	National Securities Depository Limited
OCBs	Overseas Corporate Bodies
Offer Period	Period commencing from Saturday, December 18, 2021 (the date of the Public Announcement) till the date on which the payment of consideration to the Equity Shareholders who have accepted the Offer is made or the date on which Offer is withdrawn, as the case may be
Offer Price	Rs. 11.50/- (Rupees Eleven and Fifty Paise only) per Equity Share of Rs. 10/- (Rupees Ten Only) each.
Offer Size/Offer Shares	27,40,000 (Twenty Seven Lakh Forty Thousand) Equity Shares representing 25.37% of the Paid Up Equity Share Capital of the Target Company
Offer/Open Offer	Open Offer to the Public Shareholders of the Target Company for acquisition of upto 27,40,000 (twenty seven lakh forty thousand) fully Paid Up Equity Shares of Face Value of RS. 10/- (Rupees Ten Only) each Equity Shares, representing 25.37 % of the Paid Up Equity Share Capital of the Target Company at a price of Rs. 11.50/- (Rupees Eleven and Fifty Paise only) per fully paid up Equity Share payable in cash.
OSV	Original Seen & Verified
Outgoing Promoters/Sellers/Promoters	Mr. Vijay Shrigopal Khetan ("Promoter 1"/ "Outgoing Promoter 1"/ "Seller 1"), M/s Kernel Tech Networks Private Limited (Promoter 2"/ "Outgoing Promoter 2"/ "Seller 2") , Mr. Anuj Vijay Khetan (Promoter 3"/ "Outgoing Promoter 3"/ "Seller 3") , Mrs. Anushree Devesh Gupta ("Promoter 4"/ "Outgoing Promoter 4"/ "Seller 4") , Mrs. Meena Khetan ("Promoter 5"/ "Outgoing Promoter 5"/ "Seller 5") , Vijay Khetan HUF ("Promoter 6"/ "Outgoing Promoter 6"/ "Seller 6") and Devesh Gupta Family Trust ("Promoter 7"/ "Outgoing Promoter 7"/ "Seller 7")
PAN	Permanent Account Number
Paid Up Equity Share Capital / Paid Up Capital"	1,08,00,000 (One Crore Eight Lakhs) Equity Shares of Rs. 10/- (Rupees Ten only) each fully paid up of the Target Company. The Paid Up capital is expected to not undergo any change as of the tenth (10th) working day from the date of closure of the tendering period of the Offer.
Public Announcement/PA	Public Announcement dated Saturday, December 18, 2021 made by the Manager to the Offer on behalf of the Acquirers, in relation to this Offer.
Public Shareholders/Public Shareholder	Means all the Shareholders of the Target Company excluding (i) the Acquirers and (ii) the parties to the SPA.
RBI	Reserve Bank of India
Registrar/Registrar to the Offer/RTA	Link Intime India Private Limited, having office at C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai 400083, Maharashtra, India
RNW or Return on Net Worth	Profit After Tax/Net Worth
RoC	Registrar of Companies
RTGS	Real Time Gross Settlement
Rs./Rupees/INR	Indian Rupees
SCRR	Securities Contracts (Regulation) Rules, 1957 as amended
SEBI	Securities and Exchange Board of India
SEBI (SAST) Regulations / /SAST Regulations/ Takeover Code/Takeover Regulations	Securities & Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 as amended.
SEBI	Securities and Exchange Board of India
SEBI Act	Securities & Exchange Board of India Act, 1992 as amended
SEBI Stock Exchange Mechanism Circular	SEBI circular CIR/CFD/POLICY/CELL/1/2015 dated April 13, 2015 issued by the SEBI, and as amended via SEBI circular CFD/DCR2/CIR/P/2016/131 dated 9 December 2016 issued by the SEBI
Securities Transfer Form	Securities Transfer Form, which is annexed to the Letter of Offer.
Selling Broker	The respective stock brokers of the Public Shareholders through whom Equity Shares shall be tendered under this Offer

Share Purchase Agreement/SPA	A Share Purchase Agreement, dated Saturday, December 18, 2021 entered into between the Acquirers and the Outgoing Promoters for acquisition of 80,60,000 (Eighty Lakh Sixty Thousand) Equity Shares, constituting 74.63% of the Fully Paid Up Equity Share Capital of the Target Company
Stock Exchange/Stock Exchanges	Stock Exchange where Equity Shares of the Target Company are listed. The Target Company is currently listed on BSE.
STT	Securities Transaction Tax
Target Company/Target/Krishna Ventures Limited/KVL	A company incorporated under the provisions of the Companies Act, 1956 and having its registered office at Corporate Centre, 7th Floor, OPP. Hotel Vits Andheri Kurla Road, Andheri East, Mumbai-400059.
Tendering period	A period of 10 (Ten) working days period from the date of opening of offer on Friday, February 25, 2022 to closing of offer on Friday, March 11, 2022
TRS	Transaction Registration Slip
UCC	Unique Client Code
Working Day	Working days of SEBI as defined in the SEBI (SAST) Regulations, in Mumbai.

Note: All terms beginning with a capital letter used in this LOF, but not otherwise defined herein, shall have the meaning ascribed thereto in the SEBI (SAST) Regulations unless specified.

2. DISCLAIMER CLAUSE

“IT IS TO BE DISTINCTLY UNDERSTOOD THAT FILING OF DRAFT LETTER OF OFFER WITH SEBI SHOULD NOT IN ANY WAY BE DEEMED OR CONSTRUED THAT THE SAME HAS BEEN CLEARED, VETTED OR APPROVED BY SEBI. THE DRAFT LETTER OF OFFER HAS BEEN SUBMITTED TO SEBI FOR A LIMITED PURPOSE OF OVERSEEING WHETHER THE DISCLOSURES CONTAINED THEREIN ARE GENERALLY ADEQUATE AND ARE IN CONFORMITY WITH THE REGULATIONS. THIS REQUIREMENT IS TO FACILITATE THE PUBLIC SHAREHOLDERS OF KRISHNA VENTURES LIMITED TO TAKE AN INFORMED DECISION WITH REGARD TO THE OFFER. SEBI DOES NOT TAKE ANY RESPONSIBILITY EITHER FOR FINANCIAL SOUNDNESS OF THE ACQUIRERS, OR THE COMPANY WHOSE SHARES/CONTROL IS PROPOSED TO BE ACQUIRED OR FOR THE CORRECTNESS OF THE STATEMENTS MADE OR OPINIONS EXPRESSED IN THE LETTER OF OFFER. IT SHOULD ALSO BE CLEARLY UNDERSTOOD THAT WHILE ACQUIRERS ARE PRIMARILY RESPONSIBLE FOR THE CORRECTNESS, ADEQUACY AND DISCLOSURE OF ALL RELEVANT INFORMATION IN THIS LETTER OF OFFER, THE MERCHANT BANKER IS EXPECTED TO EXERCISE DUE DILIGENCE TO ENSURE THAT ACQUIRERS DULY DISCHARGES ITS RESPONSIBILITY ADEQUATELY. IN THIS BEHALF, AND TOWARDS THIS PURPOSE, THE MERCHANT BANKER, TURNAROUND CORPORATE ADVISORS PRIVATE LIMITED, HAS SUBMITTED A DUE DILIGENCE CERTIFICATE DATED DECEMBER 30, 2021 TO SEBI IN ACCORDANCE WITH THE SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVER) REGULATIONS, 2011 AND SUBSEQUENT AMENDMENT(S) THEREOF. THE FILING OF THE LETTER OF OFFER DOES NOT, HOWEVER, ABSOLVE THE ACQUIRERS FROM THE REQUIREMENT OF OBTAINING SUCH A STATUTORY CLEARANCES AS MAYBE REQUIRED FOR THE PURPOSE OF THE OFFER.”

3. DETAILS OF THE OFFER

3.1 Background of the Offer

- 3.1.1 This Open Offer is a mandatory offer, being made by the Acquirers to the Public Shareholders of the Target Company in compliance with Regulations 3(1) and Regulation 4 read with other applicable provisions of the SEBI (SAST) Regulations as a result of a direct acquisition of Equity Shares and control over the Target Company by the Acquirers, pursuant to the SPA.
- 3.1.2 On December 18, 2021, the Acquirers have entered into a Share Purchase Agreement (“SPA”) with the Outgoing Promoters for the acquisition of 80,60,000 (Eighty Lakh Sixty Thousand) Equity Shares, constituting 74.63% of the Fully Paid Up Equity Share Capital of the Target Company subject to satisfaction of conditions mentioned in the SPA along with the control over the Target Company.
- 3.1.3 The salient features of the SPA are as under:
- Acquirers have entered into a Share Purchase Agreement (SPA) on December 18, 2021 with the Outgoing Promoters for the acquisition of an aggregate of 80,60,000 (Eighty Lakh Sixty Thousand) Equity Shares constituting 74.63% of the Existing Fully Paid-Up Equity Share Capital of the Target Company held by the Outgoing Promoters of the Target

Company at a price of Rs. 11.50 /- (Rupees Eleven and Fifty Paise only) per Equity Share ("Negotiated Price"). The Negotiated Price is payable by Acquirers to the Outgoing Promoters.

- b) On Closing Date (as defined under SPA), the Outgoing Promoters shall cede their control over the Target Company and the Acquirers shall gain control over the Company and shall have a right to reconstitute the Board of Directors of the Target Company and appoint their own representative/Directors as Directors/Chairman of the Target Company.
- c) The Purchase Consideration/Acquisition Price shall be payable by the Acquirers to the Outgoing Promoters in cash.
- d) Acquirers shall make an Open Offer in the manner required under the SEBI (SAST) Regulations and shall comply with all provisions of the SEBI (SAST) Regulations, as may be applicable.
- e) The acquisition of the Equity Shares pursuant to the SPA by Acquirers will result in a change in control of the Target Company. The Target Company being a listed entity, Acquirers shall be responsible for complying with the requirements of the SEBI (SAST) Regulations in relation to the offer to the other public shareholders.

For further details of SPA, Public Shareholders of the Target Company may refer to the SPA, which would be available to them for inspection at the office of the Manager to the Offer.

- 3.1.4 Pursuant to acquisition of the Equity Shares in terms of the SPA, the collective shareholding of the Acquirers [i.e. 80,60,000 (Eighty Lakh Sixty Thousand) Equity Shares constituting 74.63% of the Existing Fully Paid-Up Equity Share Capital of the Target Company] would exceed the threshold limit prescribed under Regulation 3(1) of the SEBI (SAST) Regulations, accordingly, this Offer is being made under Regulation 3(1) of the SEBI (SAST) Regulations. Further, in terms of the SPA and post successful completion of the Open Offer, the Acquirers will also acquire control over the Target Company, hence Offer is also being made under Regulation 4 of the SEBI (SAST) Regulations.
- 3.1.5 By virtue of the above proposed acquisitions, the Acquirers will be holding a substantial stake and will be in control over the Target Company. Accordingly, this Offer is being made in terms of Regulation 3(1) and Regulation 4 read with Regulation 13 and other applicable provisions of the SEBI (SAST) Regulations.
- 3.1.6 The Offer is not a result of Global Acquisition resulting in the indirect acquisition of Target Company. This Offer is not made pursuant to any indirect acquisition, arrangement or agreement and is not a conditional offer.
- 3.1.7 The Acquirers have not been prohibited by SEBI from dealing in securities, in terms of directions, if any, issued under Section 11B of the SEBI Act or under any of the Regulations made under the SEBI Act.
- 3.1.8 As on date of the LOF, Mr. Neeraj Gupta, Acquirer 1 is a Director on the Board of Directors of the Company and is deemed to be representative of the Acquirers and/or PACs.
- 3.1.9 In terms of Regulation 22(2) of the SEBI (SAST) Regulations, if the Acquirers deposit cash of an amount equal to the entire consideration payable under the open offer assuming full acceptance of the open offer in the escrow account under regulation 17, then parties to such agreement may after the expiry of 21 (twenty-one) working days from the date of detailed public statement, act upon the agreement and the Acquirers may complete the acquisition of shares or voting rights in, or control over the target company as contemplated.

In line with the above, the Acquires have deposited, in cash, an amount equal to the entire consideration payable under the Open Offer assuming full acceptance of the open offer, in the Escrow Account opened for the purpose of the Open Offer, the details of the same are mentioned under Section V of the DPS. The Acquirers had initially deposited an amount of Rs. 80, 00,001/- (Rupees Eighty Lakh and One Rupee only), in cash an amount equal to 25.39 % of the consideration payable under the Open Offer assuming full acceptance of the open offer ("Escrow Amount") in the Escrow Account. Thereafter, by January 25, 2022, the Acquirers had deposited 100% of the Maximum Consideration payable in the Escrow Account.

Since the Acquirers have deposited the entire consideration payable under the Open Offer assuming full acceptance of the open offer as stated above then after the expiry of 21 (twenty-one) working days from the date of this Detailed Public Statement, i.e. after Friday, January 24, 2022:

- Acquirers will acquire the entire shareholding of the Outgoing Promoter, in terms of the SPA. It may however be noted that as on the date of this LOF, the transfer of shares in terms of the SPA has not yet been completely effected.

- The Acquirers will also to change the Board of Directors of the Target Company to assume control over the Target Company. It may however be noted that as on the date of this LOF, the Acquirers have not made any changes to the Board of Directors of the Target Company.

However, as on the date of this LOF, the Acquirers have not decided the names of persons who may be appointed on the Board of Directors of the Target Company.

- 3.1.10 As per Regulations 26(6) and 26(7) of the SEBI (SAST) Regulations, the Board of Directors of the Target Company is required, upon receipt of the Detailed Public Statement, to constitute a committee of independent directors to provide their reasoned recommendations on the Offer. The reasoned recommendations are required to be published in the same newspapers in which the Detailed Public Statement was published, at least 2 (two) working days before the commencement of the tendering period, and simultaneously a copy of such recommendations is required to be sent to SEBI, BSE and to the Manager to the Offer.
- 3.1.11 Upon completion of the Open Offer, the Outgoing Promoters and the members of Promoter and Promoter Group of the Target Company will be categorized in the public category of the Target Company, in accordance with applicable provisions of Regulation 31A of LODR Regulations. The Outgoing Promoters of the Target Company have provided their intention as regards not continuing as the Promoters of the Target Company, post the completion of the acquisition of Equity Shares by the Acquirers under the SPAs and have accordingly requested the Target Company that they be reclassified as Public Shareholders post the completion of the acquisition of their entire shareholding by the Acquirers, as contemplated under the SPAs.
- 3.1.12 Upon completion of the Open Offer, and subject to compliance with Regulation 31A of the LODR Regulations, the Acquirers shall be inducted as the Promoters of the Target Company and they shall exercise control over the Target Company.

3.2 Details of the Proposed Offer

- 3.2.1 In accordance with Regulation 13(4) of the SEBI (SAST) Regulations, the Acquirers had made a Detailed Public Statement within 5 (five) working days from the date of Public Announcement. In accordance with Regulation 14(3) of the SEBI (SAST) Regulations, the Detailed Public Statement has been published in the following newspapers:

Name of the Newspaper	Edition	Date of Publication
Business Standard (English)	All Editions	December 24, 2021
Business Standard (Hindi)	All Editions	December 24, 2021
Pratahkal (Marathi)	Mumbai	December 24, 2021

- 3.2.2 A copy of the Detailed Public Statement for the Open Offer is also available on the website of SEBI at www.sebi.gov.in and on the website of the Manager to the Offer at www.tcagroup.in
- 3.2.3 The Acquirers are making an offer to acquire up to 27,40,000 (Twenty Seven Lakh Forty Thousand) Equity Shares representing 25.37% of the Paid Up Equity Share Capital of the Target Company at a price of Rs. 11.50/- (Rupees Eleven and Fifty Paise only) per equity share, payable in cash, subject to the terms and conditions set out in the PA, the DPS and this LOF.

- 3.2.4 The Calculation of the Offer Size is as follows:

Particulars	Figures
Shares outstanding (expected) as of 10 th (tenth) working day from the closure of the Tendering Period	1,08,00,000
Offer Size (in %)	25.37%
Offer Size (in no. of Shares)	27,40,000
Offer Price per share (in Rs.)	11.50
Maximum Offer Size (in Rs.)	3,15,10,000

- 3.2.5 All the shares of the Target Company are fully paid up and there are no partly paid up shares in the Target Company. There is no differential pricing in the Offer.
- 3.2.6 This is not a competing Offer in terms of Regulation 20 of the SEBI (SAST) Regulations and there has been no competing offer as on the date of this LOF.
- 3.2.7 This Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19 of the SEBI (SAST) Regulations.

- 3.2.8 The Acquirers will acquire upto 27,40,000 (Twenty Seven Lakh Forty Thousand) Equity Shares that are validly tendered in accordance with the terms of the Offer at the Offer Price.
- 3.2.9 The Acquirers will acquire only such Equity Shares that are fully paid up, free from all liens, charges and encumbrances and the Equity Shares shall be acquired together with all the rights and interests attached thereto, including all rights to dividend, bonus thereon.
- 3.2.10 The entire shares proposed to be acquired under this Offer will be acquired by the Acquirers and no other persons/ entities propose to participate in the acquisition.
- 3.2.11 The Acquirers have not acquired any shares of the Target Company from the date of the PA i.e. December 18, 2021, upto the date of this LOF.
- 3.2.12 Pursuant to Regulation 12 of the SEBI (SAST) Regulations, the Acquirers have appointed Turnaround Corporate Advisors Private limited as the Manager to the Offer.
- 3.2.13 As on the date of this LOF, the Manager to the Offer does not hold any Equity Shares in the Target Company. The Manager to the Offer further declares and undertakes that it will not deal on its own account in the Equity Shares of the Target Company during the Offer Period.
- 3.2.14 Upon completion of the Offer, assuming full acceptance of 27,40,000 (Twenty Seven Lakh Forty Thousand) Fully Paid Up Equity Shares of Rs. 10/- (Rupees Ten) each of the Target Company to the Acquirers and post-acquisition of the Equity Shares as contemplated under the SPA, the Acquirers will collectively hold 1,08,00,000 (One Crore Eight Lakhs) Equity Shares, constituting 100% of the Fully Paid Up Equity Share Capital of the Target Company. In terms of Regulation 38 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended ("LODR Regulations") read with Rule 19A of Securities Contracts (Regulation) Rules, 1957 ("SCCR"), the Target Company is required to maintain at least 25% public shareholding on a continuous basis for listing. Pursuant to the completion of this Offer, assuming full acceptance, in the event the Public Shareholding in the Target Company falls below the minimum public shareholding requirement as per SCRR and LODR Regulations, the Acquirers undertake to bring down the non-public shareholding in the Target Company to the level specified within the time prescribed in the SCRR, SEBI (SAST) Regulations and as per applicable SEBI guidelines.

3.3 **Object of the Acquisition/Offer**

- 3.3.1 The Acquirers shall achieve substantial acquisition of equity shares and voting capital, accompanied with effective management control over the Target Company after completion of the proposed Open Offer.
- 3.3.2 The main object of this acquisition is to acquire complete management control of the Target Company. The Acquirers may diversify/change the business activities in the future with the prior approval of shareholders. Depending on the requirements and expediency of the business situation and subject to the provisions of the Companies Act, 2013, Memorandum and Articles of Association of the Target Company and all applicable laws, rules and regulations, the Board of Directors of the Target Company will take appropriate business decisions from time to time in order to improve the performance of the Target Company. The Acquirers cannot ascertain the repercussions, if any, on the employees and locations of the business place of the Target Company.
- 3.3.3 In the event the shareholding of the Acquirers exceeds maximum permissible non-public shareholding, pursuant to an open offer, as mentioned under Para 3.2.14 above, then in terms of Regulation 7(5) of the SEBI (SAST) Regulations, the Acquirers shall not be eligible to make a voluntary delisting offer under the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021, unless a period of 12 (twelve) months has elapsed from the date of the completion of the offer period. It may however be noted that the Acquirers, do not have any intention to delist the Target Company for the next 1 (one) year after the closure of the Offer.
- 3.3.4 In terms of Regulation 22(2) of the SEBI (SAST) Regulations, if the Acquirers deposit cash of an amount equal to the entire consideration payable under the open offer assuming full acceptance of the open offer in the escrow account under regulation 17, then parties to such agreement may after the expiry of 21 (twenty-one) working days from the date of detailed public statement, act upon the agreement and the Acquirers may complete the acquisition of shares or voting rights in, or control over the target company as contemplated.

In line with the above, the Acquires have deposited, in cash, an amount equal to the entire consideration payable under the Open Offer assuming full acceptance of the open offer, in the Escrow Account opened for the purpose of the Open Offer, the details of the same are mentioned under Section V of the DPS. The Acquirers had initially deposited an amount of Rs. 80, 00,001/- (Rupees Eighty Lakh and One Rupee only), in cash an amount equal to 25.39 % of the consideration payable under the Open Offer assuming full acceptance

of the open offer ("Escrow Amount") in the Escrow Account. Thereafter, by January 25, 2022, the Acquirers had deposited 100% of the Maximum Consideration payable in the Escrow Account.

Since the Acquirers have deposited the entire consideration payable under the Open Offer assuming full acceptance of the open offer as stated above then after the expiry of 21 (twenty-one) working days from the date of this Detailed Public Statement, i.e. after Friday, January 24, 2022:

- Acquirers will acquire the entire shareholding of the Outgoing Promoter, in terms of the SPA. It may however be noted that as on the date of this LOF, the transfer of shares in terms of the SPA has not yet been completely effected.
- The Acquirers will also to change the Board of Directors of the Target Company to assume control over the Target Company. It may however be noted that as on the date of this LOF, the Acquirers have not made any changes to the Board of Directors of the Target Company.

3.3.5 As on the date of this LOF, the Acquirers do not currently have any intention to alienate any significant assets of the Target Company whether by way of sale, lease, encumbrance or otherwise for a period of two years except in the ordinary course of business of the Target Company. The Target Company's future policy for disposal of its assets, if any, for two years from the completion of Offer will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the Shareholders through Special Resolution passed by way of a postal ballot in terms of Regulation 25(2) of SEBI (SAST) Regulations.

3.3.6 Upon completion of the Open Offer, and subject to compliance with Regulation 31A of the LODR Regulations, the Acquirers shall be inducted as the Promoters of the Target Company and they shall exercise control over the Target Company.

3.3.7 **The Outgoing Promoters of the Target Company have provided their intention as regards to not continuing as the Promoters of the Target Company, post the completion of the acquisition of Equity Shares by the Acquirers under the SPA and has accordingly requested the Target Company that they be reclassified as Public Shareholders post the completion of the acquisition of their entire shareholding by the Acquirers, as contemplated under the SPA.**

4. BACKGROUND OF THE ACQUIRERS

4.1 ACQUIRER 1: MR. NEERAJ GUPTA (PAN: AFOPG5298R)

4.1.1 Acquirer 1, son of Shri Jagat Kishore Gupta, aged about 45 years and residing at B-202, SPS-2, Apartment, Radhey Shyam Park, Sahibabad, Ghaziabad, Uttar Pradesh- 201005, Tel No.: +91-9910616750. He is a Chartered Accountant and has experience of 20 years in the field of Finance and Business Administration. He started his career with Indian Oil Tanking limited, and was associated with reputed organizations like Essar Steel, Areva T & D India, Alstom T & D, Lloyd Group in different positions.

4.1.2 Acquirer 1 does not belong to any group.

4.1.3 CA Ajay Kumar Sah (Membership No. 509857) Partner of M/s A S A N & Co., Chartered Accountants (Firm Registration No. 027474N), having office at 101, 1st Floor, Metro Complex, 4-5, Main Madhuban Road, Veer Savarkar Block, Shakarpur Delhi - 110092 Ph: +91-9818544621, Email Id: asanandco@gmail.com, vide certificate dated December 23, 2021 has certified that the net worth of Acquirer 1 is Rs.4,74,19,000 (Rupees Four Crores Seventy Four Lakhs Nineteen Thousand only).

4.1.4 As on the date of this LOF, Acquirer 1 is not holding any Equity Shares in the Target Company, accordingly, provisions of chapter V of SEBI (SAST) Regulations are not applicable to Acquirer 1.

4.1.5 As on date of this LOF, Acquirer 1 serves as Director on the Board of Directors of the Target Company.

4.1.6 Acquirer 1 is deemed to be interested in the Target Company in his capacity as Director of the Target Company. Further, Acquirer 1 is deemed to be interested in the Target Company to the extent of the proposed acquisition of control over the Target Company. Except as stated above, Acquirer 1 does not have any other interest in the Target Company.

4.1.7 Except as mentioned under Para 4.1.5, Acquirer 1 does not hold directorship in any listed Company. Further, Acquirer 1 is not acting as a Whole Time Director in any company.

4.1.8 Acquirer 1 has confirmed that he is not categorized as a 'wilful defaulter' in terms of Regulation 2(1)(ze) of the SEBI (SAST) Regulations and has not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the Securities and Exchange Board of India Act, 1992, as amended ("SEBI Act") or under any other regulations made under the SEBI Act.

4.1.9 Acquirer 1 has confirmed that he has not been declared as a fugitive economic offender under Section 12 of the Fugitive Economic Offenders Act, 2018.

4.1.10 Acquirer 1 is the husband of Acquirer 4 and Promoter and Director of Acquirer 5 and Acquirer 6.

4.2 ACQUIRER 2: MR. GAURAV JINDAL (PAN:AHAPJ2335A)

4.2.1 Acquirer 2, son of Shri Suresh Kumar Jindal, aged about 34 years and residing at SM- 40, Shastri Nagar, Kavi Nagar, Ghaziabad, Uttar Pradesh -201002, Tel No.: +91-9999000553. He is a Graduate and is in the family business of Iron and Steel Trading for more than 10 years. He owns a Proprietary firm Jindal Steels and is also a Director in Jindal Coloron Plus Private Limited.

4.2.2 Acquirer 2 does not belong to any group.

4.2.3 CA Bharat Bhushan (Membership No. 410905) Partner of M/s PBS & Associates, Chartered Accountants (Firm Registration No. 0029947N), having office at WA-108, Upper Ground Floor, Shakarpur, Behind Aggarwal Sweets, Delhi-110092, Ph: +91-9312973700, Email Id: casingalbharat@gmail.com, vide certificate dated December 23, 2021 has certified that the net worth of Acquirer 2 is Rs. 5,83,85,000 (Rupees Five Crore Eighty Three Lakhs Eighty Five Thousand only).

4.2.4 As on the date of this LOF, Acquirer 2 is not holding any Equity Shares in the Target Company, accordingly, provisions of chapter V of SEBI (SAST) Regulations are not applicable to Acquirer 2.

4.2.5 As on date of this LOF, Acquirer 2 does not serve as Director on the Board of Directors of the Target Company.

4.2.6 Acquirer 2 is deemed to be interested in the Target Company to the extent of the proposed acquisition of control over the Target Company. Except as stated above, Acquirer 2 does not have any other interest in the Target Company.

4.2.7 Acquirer 2 does not hold directorship in any listed Company. Further, Acquirer 2 is not acting as a Whole Time Director in any Company.

4.2.8 Acquirer 2 has confirmed that he is not categorized as a 'wilful defaulter' in terms of Regulation 2(1)(ze) of the SEBI (SAST) Regulations and has not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the Securities and Exchange Board of India Act, 1992, as amended ("SEBI Act") or under any other regulations made under the SEBI Act.

4.2.9 Acquirer 2 has confirmed that he has not been declared as a fugitive economic offender under Section 12 of the Fugitive Economic Offenders Act, 2018.

4.2.10 Acquirer 2 is the husband of Acquirer 3.

4.3 ACQUIRER 3: MS. MANSI GOYAL (PAN: AOQPG9588M)

4.3.1 Acquirer 3, daughter of Shri Mahender Kumar Goyal, aged about 31 years and residing at A-301, Ashoka Apartment, Sector-9, Rohini, Delhi- 110085, Tel No.: +91-9999000553. She is a Graduate and is in the family business of Iron and Steel Trading for more than 10 years. She is a Director in Jindal Coloron Plus Private Limited.

4.3.2 Acquirer 3 does not belong to any group.

4.3.3 CA Bharat Bhushan (Membership No. 410905) Partner of M/s PBS & Associates, Chartered Accountants (Firm Registration No. 0029947N), having office at WA-108, Upper Ground Floor, Shakarpur, Behind Aggarwal Sweets, Delhi-110092, Ph: +91-9312973700, Email Id: casingalbharat@gmail.com, vide certificate dated December 23, 2021 has certified that the net worth of Acquirer 3 is Rs. 1,18,64,000 (Rupees One Crore Eighteen Lakhs Sixty Four Thousand only).

4.3.4 As on the date of this LOF, Acquirer 3 is not holding any Equity Shares in the Target Company, accordingly, provisions of chapter V of SEBI (SAST) Regulations are not applicable to Acquirer 3.

4.3.5 As on date of this LOF, Acquirer 3 does not serve as Director on the Board of Directors of the Target Company.

- 4.3.6 Acquirer 3 is deemed to be interested in the Target Company to the extent of the proposed acquisition of control over the Target Company. Except as stated above, Acquirer 3 does not have any other interest in the Target Company.
- 4.3.7 Acquirer 3 does not hold directorship in any listed Company. Further, Acquirer 3 is acting as a Whole Time Director in Jindal Coloron Plus Private Limited
- 4.3.8 Acquirer 3 has confirmed that she is not categorized as a 'wilful defaulter' in terms of Regulation 2(1)(ze) of the SEBI (SAST) Regulations and has not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the Securities and Exchange Board of India Act, 1992, as amended ("SEBI Act") or under any other regulations made under the SEBI Act.
- 4.3.9 Acquirer 3 has confirmed that she has not been declared as a fugitive economic offender under Section 12 of the Fugitive Economic Offenders Act, 2018.
- 4.3.10 Acquirer 3 is the wife of Acquirer 2.

4.4 ACQUIRER 4 : MS. ARTI GUPTA (PAN:AJQPG6060M)

- 4.4.1 Acquirer 4, daughter of Shri Madan Lal Gupta, aged about 43 years and residing at B-202, SPS-2, Apartment, Radhey Shyam Park, Sahibabad, Ghaziabad, Uttar Pradesh– 201005 Tel No.: +91-9910616750. She is a Chartered Accountant and has experience of 20 years in the field of Finance and Accounts, she has worked with many PSU and Private Companies like Mother Dairy, I care eye Hospitals, and Hindustan Insecticides Limited.
- 4.4.2 Acquirer 4 does not belong to any group.
- 4.4.3 CA Ajay Kumar Sah (Membership No. 509857) Partner of M/s A S A N & Co., Chartered Accountants (Firm Registration No. 027474N), having office at 101, 1st Floor, Metro Complex, 4-5, Main Madhuban Road, Veer Savarkar Block, Shakarpur Delhi – 110092 Ph: +91-9818544621, Email Id: asanandco@gmail.com has certified, vide certificate dated December 23, 2021 has certified that the net worth of Acquirer 4 is Rs. 2,01,50,000 (Rupees Two Crores One Lakh and Fifty Thousand only).
- 4.4.4 As on the date of this LOF, Acquirer 4 is not holding any Equity Shares in the Target Company, accordingly, provisions of chapter V of SEBI (SAST) Regulations are not applicable to Acquirer 4.
- 4.4.5 As on date of this LOF, Acquirer 4 does not serve as Director on the Board of Directors of the Target Company.
- 4.4.6 Acquirer 4 is deemed to be interested in the Target Company to the extent of the proposed acquisition of control over the Target Company. Acquirer 4 is the wife of Acquirer 1 who is Director of the Target Company. Except as stated above, Acquirer 4 does not have any other interest in the Target Company.
- 4.4.7 Acquirer 4 does not hold directorship in any listed Company. Further, Acquirer 4 is not acting as a Whole Time Director in any Company.
- 4.4.8 Acquirer 4 has confirmed that she is not categorized as a 'wilful defaulter' in terms of Regulation 2(1) (ze) of the SEBI (SAST) Regulations and has not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the Securities and Exchange Board of India Act, 1992, as amended ("SEBI Act") or under any other regulations made under the SEBI Act.
- 4.4.9 Acquirer 4 has confirmed that she has not been declared as a fugitive economic offender under Section 12 of the Fugitive Economic Offenders Act, 2018.
- 4.4.10 Acquirer 4 is the wife of Acquirer 1 and Promoter of Acquirer 6.

4.5 ACQUIRER 5 : M/S FRESHPLATE AGRO FOODS PRIVATE LIMITED (PAN:AADCF3614M)

- 4.5.1 Acquirer 5 is a Company incorporated under the Companies Act, 2013 and having its registered office at 6-H/139, Sector-5, Ghaziabad, Sahibabad, Uttar Pradesh – 201005 and its corporate identification number is U15499UP2018PTC102774. The email id is agcnoida@gmail.com. The name of the Acquirer 5 has not changed since its incorporation.
- 4.5.2 Acquirer 5 was formed by Mr. Neeraj Gupta (Acquirer 1) and Mr. Bikram Kumar Choudhary to carry on the business of ready to eat food products and having its setup in Noida also the Company is working on a cloud kitchen platform.

- 4.5.3 Acquirer 5 does not belong to any group.
- 4.5.4 Acquirer 5 is a private limited company and is not listed on any Stock Exchange within India and/or abroad.
- 4.5.5 As on the date of this LOF, Authorized Share Capital of Acquirer 5 is Rs. 1,00,000/- (Rupees One Lakh Only), comprising of 10,000 (Ten Thousand) Equity Shares of Rs. 10/- (Rupees Ten) each. The issued, subscribed and paid-up equity share capital, is Rs. 1,00,000/- (Rupees One Lakh Only), comprising of 10,000 (Ten Thousand) Equity Shares of Rs. 10/- (Rupee Ten) each, fully paid up.
- 4.5.6 The names of the Promoters of Acquirer 5 and their respective shareholding in Acquirer 5, as on the date of this LOF is provided as under:

Name of Shareholders	Number of Equity Shares held	% of Total Equity Capital
Mr. Neeraj Gupta	9,900	99.00%
Mr. Bikram Kumar Choudhary	100	1.00%
Total	10,000	100.00%

- 4.5.7 Shareholding pattern of Acquirer 5 as on the date of this LOF, is as under:

S. No.	Shareholder's Category	No. Shares held	Percentage
1.	Promoters	10,000	100%
2.	FII/ Mutual-Funds/ FIs/Banks	NA	NA
3.	Public	NA	NA
	Total Paid Up Capital	10,000	100%

- 4.5.8 CA Ajay Kumar Sah (Membership No. 509857) Partner of M/s A S A N & Co., Chartered Accountants (Firm Registration No. 027474N), having office at 101, 1st Floor, Metro Complex, 4-5, Main Madhuban Road, Veer Savarkar Block, Shakarpur Delhi - 110092 Ph: +91-9818544621, Email Id: asanandco@gmail.com, vide certificate dated December 23, 2021 has certified that the net worth of Acquirer 6 as on September 30, 2021 is Rs. 2,491/- (Rupees Two Thousand Four Hundred Ninety only).
- 4.5.9 As on the date of this LOF, Acquirer 5 is not holding any Equity Shares in the Target Company, accordingly, provisions of chapter V of SEBI (SAST) Regulations are not applicable to Acquirer 5.
- 4.5.10 Acquirer 5 is deemed to be interested in the Target Company to the extent of the proposed acquisition of control over the Target Company. Acquirer 5 is promoted by Acquirer 1 who is Director of the Target Company. Except as stated above, Acquirer 5 does not have any other interest in the Target Company.
- 4.5.11 Acquirer 5 has confirmed that it is not categorized as a 'wilful defaulter' in terms of Regulation 2(1) (ze) of the SEBI (SAST) Regulations and has not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the Securities and Exchange Board of India Act, 1992, as amended ("SEBI Act") or under any other regulations made under the SEBI Act.
- 4.5.12 Acquirer 5 has confirmed that its Boards of Directors, key employees and persons in control, have not been declared as a fugitive economic offender under Section 12 of the Fugitive Economic Offenders Act, 2018.
- 4.5.13 The financial information of the Acquirer 5 as per the audited accounts for the last three financial years ended March 31, 2021, March 31, 2020 and March 31, 2019 and limited reviewed unaudited financials for 06 (six) months period ended September 30, 2021 is as follows:

(Figures in Rupees Lakhs)

Income Statement	(April 01, 2021 to September 30, 2021)* Unaudited and Limited Reviewed	Year ended		
		March 31, 2021	March 31, 2020	March 31, 2019
		Audited	Audited	Audited
Income from Operations		-	-	
Other Income		-	-	
Total Income		-	-	
Total Expenditure (excluding depreciation and interest)	0.07	0.10	0.29	0.51

Income Statement	(April 01, 2021 to September 30, 2021)* Unaudited and Limited Reviewed	Year ended		
		March 31, 2021	March 31, 2020	March 31, 2019
		Audited	Audited	Audited
Profit before Depreciation, Interest & Tax	(0.07)	(0.10)	(0.29)	(0.51)
Depreciation and amortization expense	-	-	-	-
Interest (Finance Cost)	-	-	-	-
Profit before Tax & Extra Ordinary Items	(0.07)	(0.10)	(0.29)	(0.51)
Extra Ordinary Items/Exceptional Items	-	-	-	-
Profit Before Tax	(0.07)	(0.10)	(0.29)	(0.51)
Provision for Tax (Including for deferred tax)	-	-	-	-
Profit After Tax	(0.07)	(0.10)	(0.29)	(0.51)

(Source- As certified by CA Ajay Kumar Sah (Membership No. 509857) Partner of M/s A S A N & Co., Chartered Accountants (Firm Registration No. 027474N), having office at 101, 1st Floor, Metro Complex, 4-5, Main Madhuban Road, Veer Savarkar Block, Shakarpur Delhi - 110092 Ph: +91-9818544621, Email Id: asanandco@gmail.com vide certificate dated December 30, 2021)

(Figures in Rupees Lakhs)

Balance Sheet	(April 01, 2021 to September 30, 2021)* Unaudited and Limited Reviewed	As at		
		March 31, 2021	March 31, 2020	March 31, 2019
		Audited	Audited	Audited
Sources of Funds				
Paid-up Share Capital	1.00	1.00	1.00	1.00
Reserves & Surplus (Excluding Revaluation Reserve)	(0.98)	(0.90)	(0.80)	(0.50)
Net Worth	0.02	0.10	0.20	0.50
Secured Loan	-	-	-	-
Unsecured Loan	-	-	-	-
Total Loans	-	-	-	-
Deferred Tax Liabilities (Net)	-	-	-	-
Other Current Liabilities/ Non-Current Liabilities	0.21	0.14	0.07	0.14
Grand Total	0.23	0.24	0.27	0.64
Uses of Funds				
Net Fixed Assets	-	-	-	-
Other Non-Current Assets	-	-	-	-
Loans and Advances (Long Term+ Short Term)	-	-	-	-
Inventories	-	-	-	-
Other Current Assets	-	-	-	0.38
Cash and Bank Balances	0.23	0.24	0.27	0.25
Total	0.23	0.24	0.27	0.63

Other Financial Data	(April 01, 2021 to September 30, 2021)*	March 31, 2021	March 31, 2020	March 31, 2019
	Unaudited and Limited Reviewed	Audited	Audited	Audited
Dividend (in %)		-	-	-
Basic Earning Per Share (in Rs. per Share)	(0.73)	(1.03)	(2.92)	(5.08)

Diluted Earning Per Share (in Rs. per Share)	(0.73)	(1.03)	(2.92)	(5.08)
--	--------	--------	--------	--------

Contingent Liabilities	April 01, 2021 to September 30, 2021)*	March 31, 2021	March 31, 2020	March 31, 2019
	Unaudited and Limited Reviewed	Limited Reviewed	Audited	Audited
There is no Contingent Liabilities during the above stated period				

*(Source- As certified by CA Ajay Kumar Sah (Membership No. 509857) Partner of M/s A S A N & Co., Chartered Accountants (Firm Registration No. 027474N), having office at 101, 1st Floor, Metro Complex, 4-5, Main Madhuban Road, Veer Savarkar Block, Shakarpur Delhi - 110092 Ph: +91-9818544621, Email Id: asanandco@gmail.com vide certificate dated December 30, 2021

4.5.14 The details of the directors of Acquirer 5 as on the date of this LOF, is provided below:

Name	DIN	Experience	Qualification	Date of Appointment
Bikram Kumar Choudhary	03390217	He has 15 years of experience in the field of finance and accounts.	B.Com, Chartered Accountant (Intermediate)	04/04/2018
Neeraj Gupta	07176093	He has experience of 20 years in the field of Finance and Business Administration.	Chartered Accountant.	04/04/2018

As on the date of this LOF, Acquirer 1 is a Director of the Target Company.

4.6 ACQUIRER 6 : M/S ASHVA ENERGY PRIVATE LIMITED (PAN:AANCA5227F)

4.6.1 Acquirer 6 is a Company incorporated under the Companies Act, 2013 and having its registered office at B-202, HIG Apartment Radhey Shyam Park, Sahibabad Ghaziabad, Uttar Pradesh - 201005, CIN: U40300UP2015PTC071278. The email id is agcnoida@gmail.com. The name of the Acquirer 6 has not changed since its incorporation.

4.6.2 Acquirer 6 was formed by Mr. Neeraj Gupta (Acquirer 1) and Ms. Arti Gupta (Acquirer 4) to carry on the business of EPC of solar power plant and overhead electrification. The Company has served many PSUs like India Oil Corporation Limited, NTPC, IHBT and other NGOs like Schneider Foundation, KPMG Foundation.

4.6.3 Acquirer 6 does not belong to any group.

4.6.4 Acquirer 6 is a private limited company and is not listed on any Stock Exchange within India and/or abroad.

4.6.5 As on the date of this LOF, Authorized Share Capital of Acquirer 6 is Rs. 30,00,000/- (Rupees Thirty Lakhs Only), comprising of 3,00,000 (Three Lakhs) Equity Shares of Rs. 10/- (Rupees Ten) each. The issued, subscribed and paid-up equity share capital, is Rs. 30,00,000/- (Rupees Thirty Lakhs Only), comprising of 3,00,000 (Three Lakhs) Equity Shares of Rs. 10/- (Rupee Ten) each, fully paid up.

4.6.6 The names of the Promoters of Acquirer 6 and their respective shareholding in Acquirer 6, as on the date of this LOF is provided as under:

Name of Shareholders	Number of Equity Shares held	% of Total Equity Capital
Mr. Neeraj Gupta	2,70,000	90.00%
Ms. Arti Gupta	30,000	10.00%
Total	3,00,000	100.00%

4.6.7 Shareholding pattern of Acquirer 6 as on the date of this LOF, is as under:

S. No.	Shareholder's Category	No. Shares held	Percentage
1.	Promoters	3,00,000	100%
2.	FII/ Mutual-Funds/ FIs/Banks	NA	NA
3.	Public	NA	NA

	Total Paid Up Capital	3,00,000	100%
--	------------------------------	-----------------	-------------

- 4.6.8 CA Ajay Kumar Sah (Membership No. 509857) Partner of M/s A S A N & Co., Chartered Accountants (Firm Registration No. 027474N), having office at 101, 1st Floor, Metro Complex, 4-5, Main Madhuban Road, Veer Savarkar Block, Shakarpur Delhi - 110092 Ph: +91-9818544621, Email Id: asanandco@gmail.com has certified, vide certificate dated December 23, 2021 that the net worth of Acquirer 6 as on September 30, 2021 is Rs. 73,34,320/- (Rupees Seventy Three Lakhs Thirty Three Thousand Seven Hundred and Thirty Two only).
- 4.6.9 As on the date of this LOF, Acquirer 6 is not holding any Equity Shares in the Target Company, accordingly, provisions of chapter V of SEBI (SAST) Regulations are not applicable to Acquirer 6.
- 4.6.10 Acquirer 6 is deemed to be interested in the Target Company to the extent of the proposed acquisition of control over the Target Company. Acquirer 6 is promoted by Acquirer 1 and Acquirer 4 who are Directors of the Target Company. Except as stated above, Acquirer 6 does not have any other interest in the Target Company.
- 4.6.11 Acquirer 6 has confirmed that it is not categorized as a 'wilful defaulter' in terms of Regulation 2(1) (ze) of the SEBI (SAST) Regulations and has not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the Securities and Exchange Board of India Act, 1992, as amended ("SEBI Act") or under any other regulations made under the SEBI Act.
- 4.6.12 Acquirer 6 has confirmed that its Boards of Directors, key employees and persons in control, have not been declared as a fugitive economic offender under Section 12 of the Fugitive Economic Offenders Act, 2018.
- 4.6.13 The financial information of the Acquirer 6 as per the audited accounts for the last three financial years ended March 31, 2021, March 31, 2020 and March 31, 2019 and limited reviewed unaudited financials for 06 (six) months period ended September 30, 2021 is as follows:

(Figures in Rupees Lakhs)

Income Statement	(April 01, 2021 to September 30, 2021)* Unaudited and Limited Reviewed	Year ended		
		March 31, 2021	March 31, 2020	March 31, 2019
		Audited	Audited	Audited
Income from Operations	15.12	16.17	24.38	90.71
Other Income	0.15	0.19	0.18	0.26
Total Income	15.28	16.35	24.55	90.97
Total Expenditure (excluding depreciation and interest)	9.39	14.17	21.93	85.16
Profit before Depreciation, Interest & Tax	5.89	2.18	2.62	5.82
Depreciation and amortization expense	-	-	0.16	0.64
Interest (Finance Cost)	0.31	0.78	1.79	2.98
Profit before Tax & Extra Ordinary Items	5.57	1.41	0.68	2.20
Extra Ordinary Items/Exceptional Items	-	-	-	-
Profit Before Tax	5.57	1.41	0.68	2.20
Provision for Tax (Including for deferred tax)	1.45	0.37	0.16	0.72
Profit After Tax	4.13	1.04	0.52	1.48

(Source- As certified by CA Ajay Kumar Sah (Membership No. 509857) Partner of M/s A S A N & Co., Chartered Accountants (Firm Registration No. 027474N), having office at 101, 1st Floor, Metro Complex, 4-5, Main Madhuban Road, Veer Savarkar Block, Shakarpur Delhi - 110092 Ph: +91-9818544621, Email Id: asanandco@gmail.com vide certificate dated December 30, 2021)

(Figures in Rupees Lakhs)

Balance Sheet	(April 01, 2021 to September 30, 2021)*	As at		
		March 31, 2021	March 31, 2020	March 31, 2019
	Unaudited and Limited Reviewed	Audited	Audited	Audited
Sources of Funds				
Paid-up Share Capital	30.00	30.00	30.00	30.00
Reserves & Surplus (Excluding Revaluation Reserve)	43.34	39.21	38.17	37.65
Net Worth	73.34	69.21	68.17	67.65
Secured Loan	-	-	-	-
Unsecured Loan	10.06	12.58	20.65	50.58
Total Loans	10.06	12.58	20.65	50.58
Deferred Tax Liabilities (Net)	-	-	-	-
Other Current Liabilities/ Non-Current Liabilities	1.93	0.49	0.16	0.30
Grand Total	85.34	82.28	88.98	118.53
Uses of Funds				
Net Fixed Assets	-	-	-	0.41
Other Non-Current Assets	-	-	-	-
Trade Receivables	20.23	19.09	21.81	40.48
Loans and Advances (Long Term+ Short Term)	19.92	23.02	22.42	23.72
Inventories	31.35	31.35	36.51	35.48
Other Current Assets	12.40	8.40	6.67	8.77
Cash and Bank Balances	1.43	0.41	1.57	9.67
Total	85.34	82.28	88.98	118.53

Other Financial Data	(April 01, 2021 to September 30, 2021)*	March 31, 2021	March 31, 2020	March 31, 2019
	Unaudited and Limited Reviewed	Audited	Audited	Audited
Dividend (in %)		-	-	-
Basic Earning Per Share (in Rs. per Share)	1.38	0.35	0.17	0.49
Diluted Earning Per Share (in Rs. per Share)	1.38	0.35	0.17	0.49

Contingent Liabilities	April 01, 2021 to September 30, 2021)*	March 31, 2021	March 31, 2020	March 31, 2019
	Unaudited and Limited Reviewed	Limited Reviewed	Audited	Audited
	There is no Contingent Liabilities during the above stated period			

*(Source- As certified by CA Ajay Kumar Sah (Membership No. 509857) Partner of M/s A S A N & Co., Chartered Accountants (Firm Registration No. 027474N), having office at 101, 1st Floor, Metro Complex, 4-5, Main Madhuban Road, Veer Savarkar Block, Shakarpur Delhi - 110092 Ph: +91-9818544621, Email Id: asanandco@gmail.com vide certificate dated December 30, 2021)

4.6.14 The details of the directors of Acquirer 5 as on the date of this LOF, is provided below:

Name	DIN	Experience	Qualification	Date of Appointment
Bikram Kumar Choudhary	03390217	He has 15 years of experience in the field of finance and accounts.	B.Com, Chartered Accountant (Intermediate)	17/07/2017
Neeraj Gupta	07176093	He has experience of 20 years in the field of Finance and Business Administration.	Chartered Accountant.	09/06/2015

As on the date of this LOF, Acquirer 1 is a Director of the Target Company.

4.7 OTHER INFORMATION ABOUT THE ACQUIRERS

4.7.1 There is no agreement amongst the Acquirers and any other persons/entities, in connection with the break-up of shares to be accepted from the shares validly tendered and accepted in this Offer. The entire shares proposed to be acquired under this Offer will be acquired by the Acquirers and no other persons / entities proposes to participate in the acquisition.

4.7.2 Regulation 6A of SEBI (SAST) Regulations, 2011 is not applicable as none of the Acquirers are wilful defaulters.

4.8 RELATIONSHIP BETWEEN THE ACQUIRERS:

4.8.1 Acquirer 3, Ms. Mansi Goyal, is the wife of Acquirer 2, Mr. Gaurav Jindal.

4.8.2 Acquirer 4, Ms. Arti Gupta, is the wife of Acquirer 1, Mr. Neeraj Gupta.

4.8.3 Acquirer 5 is a Company incorporated under the Companies Act, 2013 floated by Acquirer 1 and Mr. Bikram Kumar Choudhary.

4.8.4 Acquirer 6 is a Company incorporated under the Companies Act, 2013 floated by Acquirer 1 and Acquirer 4.

5 BACKGROUND OF KRISHNA VENTURES LIMITED

(The disclosures mentioned under this section has been sourced from information available in Public Domain or provided to the Acquirers by the Target Company)

5.1 The Target Company was incorporated as a public limited company under the name and style of "Multifarious Trading and Agencies Limited" on September 05, 1981 under the provisions of the Companies Act, 1956 with the Registrar of Companies, Maharashtra vide a certificate of incorporation issued on December 15, 1987. The certificate of commencement of business was issued to the Target Company on September 16, 1981 by the Registrar of Companies, Maharashtra. The name of the Company was later changed from "Multifarious Trading And Agencies Limited" to "Krishna Ventures Limited" and a fresh certificate of incorporation consequent upon change of name was issued by the Registrar of Companies, Maharashtra on June 28, 2010. The Corporate Identity Number of the Company is L45400MH1981PLC025151.

5.2 Presently, the registered office and corporate office of the Target Company is situated at Corporate Centre, 7th Floor, OPP. Hotel Vits Andheri Kurla Road, Andheri East Mumbai-400059.

5.3 In terms of the Main Objects clause of its Memorandum of Association, presently the Target Company is inter-alia permitted to carry on the business of real estate and infrastructure construction, development, leasing, contracting, consulting, dealing etc.

5.4 As on the date of this DPS, Authorized Share Capital of the Target Company is Rs.20,00,00,000/-(Rupees Twenty Crore Only), comprising of 20,00,000 (Twenty Lakh) equity shares of Rs. 10/- (Rupees Ten Only) each. The issued, subscribed and paid-up equity share capital is Rs. 10,80,00,000/- (Rupees Ten Crore and Eighty Lakh Only), comprising of 1,08,00,000 (One Crore Eight Lakh only) equity shares of Rs. 10/- (Rupees Ten Only) each, fully paid up.

5.5 The share capital structure of the Target Company is as under:

Paid up Equity shares of Target Company	No. of shares/ voting rights	% of shares/ voting rights
Fully Paid up Equity Shares	1,08,00,000	100.00%
Partly Paid up Equity Shares	Nil	Nil
Total Paid up Equity Shares	1,08,00,000	100.00%
Total voting rights in the Target Company	1,08,00,000	100.00%

5.6 The entire present paid up Equity Share Capital of the Target Company is currently listed on BSE.

5.7 The Target Company does not have any partly paid up Equity Shares. There are no outstanding warrants or options or similar instruments, convertible into Equity Shares at a later stage.

5.8 As on the date of this LOF, the Board of Directors of the Target Company comprises of 5 (Five) Directors. The details of the Board of Directors are as below:

Name of Directors	DIN	Designation	Date of Appointment
Ratish Tagde	00024465	Director	13/10/2009
Kishore Madhavsinh Vussonji	00444408	Director	25/07/2013
Arunkumar Verma	02546086	Whole Time Director	28/05/2016
Neeraj Gupta	07176093	Additional Director	01/12/2021
Shraddha Tripathi	08779623	Additional Director	01/07/2021

Mr. Neeraj Gupta, Acquirer 1 is a Director on the Board of Directors of the Company and is deemed to be representative of the Acquirers.

None of the aforesaid individuals would be participating in this Open Offer. Further, Mr. Neeraj Gupta has recused himself and would not be participating in the Board proceedings of the Target Company in matter(s) concerning or relating to the Open Offer.

5.9 There has been no merger, de-merger and spin off in the last 3 (three) years involving the Target Company.

5.10 The financial information of the Target Company as per the audited accounts for the last three financial years ended March 31, 2021, March 31, 2020 and March 31, 2019 and limited reviewed unaudited financials for 06 (six) months period ended September 30, 2021 is as follows:

Profit & Loss Statement	(April 01, 2021 to September 30, 2021)*	Year ended		
		March 31, 2021	March 31, 2020	March 31, 2019
	Unaudited and Limited Reviewed	Audited	Audited	Audited
Income from Operations	-	-	8.46	7.05
Other Income	0.04	0.28	1.20	1.32
Total Income	0.04	0.28	9.66	8.37
Total Expenditure (excluding depreciation and interest)	9.73	16.38	26.03	30.63
Profit before Depreciation, Interest & Tax	(9.69)	(16.10)	(16.37)	(22.26)
Depreciation and amortization expense	-	-	-	-
Interest (Finance Cost)	-	-	-	-
Profit before Tax & Extra Ordinary Items	(9.69)	(16.10)	(16.37)	(22.26)
Extra Ordinary Items/Exceptional Items	-	-	-	-
Profit Before Tax	(9.69)	(16.10)	(16.37)	(22.26)
Provision for Tax (Including for deferred tax)	-	-	-	-

(Rupees in Lakhs except Specifically Stated)

Profit & Loss Statement	(April 01, 2021 to September 30, 2021)*	Year ended		
		March 31, 2021	March 31, 2020	March 31, 2019
	Unaudited and Limited Reviewed	Audited	Audited	Audited
Profit After Tax	(9.69)	(16.10)	(16.37)	(22.26)

(Figures in Rupees Lakhs)

Balance Sheet	(April 01, 2021 to September 30, 2021)*	As at		
		March 31, 2021	March 31, 2020	March 31, 2019
	Unaudited and Limited Reviewed	Audited	Audited	Audited
Sources of Funds				
Paid-up Share Capital	1,080.00	1,080.00	1,080.00	1,080.00
Reserves & Surplus (Excluding Revaluation Reserve)	122.44	132.09	148.21	164.58
Net Worth	1,202.44	1,212.09	1,228.21	1,244.58
Secured Loan	-	-	-	-
Unsecured Loan	-	-	-	-
Total Loans	-	-	-	-
Deferred Tax Liabilities (Net)	-	-	-	-
Other Current Liabilities/ Non-Current Liabilities	3.89	3.48	3.39	604.41
Grand Total	1,206.33	1,215.57	1,231.60	1,848.99
Uses of Funds				
Net Fixed Assets	220.18	210.92	210.90	809.98
Other Non-Current Assets and Non Current Investments	977.38	999.57	1,012.61	646.56
Current Investments	1.88	1.85	1.78	1.68
Trade Receivables	0.25	0.25	3.74	7.25
Loans and Advances (Long Term+ Short Term)		-	-	-
Inventories		-	-	-
Other Current Assets	5.71	2.44	2.26	383.43
Cash and Bank Balances	0.93	0.54	0.31	0.09
Total	1,206.33	1,215.57	1,231.60	1,848.99

(Rupees in Lakhs except Specifically Stated)

Other Financial Data	(April 01, 2021 to September 30, 2021)*	March 31, 2021	March 31, 2020	March 31, 2019
	Unaudited and Limited Reviewed	Audited	Audited	Audited
Dividend (in %)	-	-	-	-
Basic Earning Per Share (in Rs. Per Share)	(0.09)	(0.15)	(0.15)	(0.21)
Diluted Earning Per Share (in Rs. Per Share)	(0.09)	(0.15)	(0.15)	(0.21)
Return on Net worth (in %)	-0.81%	-1.33%	-1.33%	-1.79%
Book Value per (in Rs. Per Share)	11.13	11.22	11.37	11.52

(Source- Annual Reports and financial results of the Target Company as available on the website of BSE Limited, i.e. www.bseindia.com). Financial data for FY 2019-20 has been taken from the Annual Report of the Target Company for FY 2020-21.

5.11 As on the date of this LOF, shareholding in the Target Company before and after the Offer (assuming full acceptances in the Offer) is given in the table below:

Shareholders' Category	Shareholding & voting rights prior to the SPA and Offer ⁽¹⁾		Equity Shares/voting rights agreed to be acquired which triggered off the SEBI (SAST) Regulations		Equity Shares/Voting rights to be acquired in the Open Offer (assuming full acceptance)		Shareholding / voting rights after the acquisition and Offer	
	(A)		(B)		(C)		(A)+(B)+(C)=(D)	
	No.	% ⁽²⁾	No.	% ⁽²⁾	No.	% ⁽²⁾	No.	% ⁽²⁾
(1) Promoter Group								
a. Parties to SPA	80,60,000	74.63%	-80,60,000	-74.63%	0	0.00%	0	0.00%
b. Promoters other than (a) above	0	0.00%	0	0.00%	0	0.00%	0	0.00%
Total 1(a+b)	80,60,000	74.63%	-80,60,000	-74.63%	0	0.00%	0	0.00%
(2) Acquirers								
Mr. Neeraj Gupta (Acquirer 1)	0	0.00%	80,60,000 ⁽³⁾	74.63%	27,40,000	25.37%	1,08,00,000	100.00%
Mr. Gaurav Jindal (Acquirer 2)	0	0.00%						
Ms. Mansi Goyal (Acquirer 3)	0	0.00%						
Ms. Arti Gupta (Acquirer 4)	0	0.00%						
M/s Freshplate Agro Foods Private Limited (Acquirer 5)	0	0.00%						
M/s Ashva Energy Private Limited (Acquirer 6)	0	0.00%						
Total 2	0	0.00%	80,60,000	74.63%	27,40,000	25.37%	1,08,00,000	100.00%
(3) Parties to agreement other than (1) & (2)	0	0.00%	0	0.00%	0	0.00%	0	0.00%
(4) Public (other than parties to agreement, Acquirers)								
a) FIs/MFs/FIIs/Banks/ Insurance Companies	0	0.00%	0	0.00%	-27,40,000	-25.37%	0	0.00%
b) Others	27,40,000	25.37%	0	0.00%				
Total (4) (a+b)	27,40,000	25.37%	0	0.00%	-27,40,000	-25.37%	0	0.00%
Total No. of Shareholders in Public category (excluding parties to the SPA)	543 ⁽¹⁾							
GRAND TOTAL (1+2+3+4)	1,08,00,000	100.00%	0	0.00%	0	0.00%	1,08,00,000	100.00%

(1) Based on shareholding pattern of the Target Company as on September 30, 2021 as available on the website of BSE Limited.

(2) As a percentage of the Paid Up Equity Share Capital of the Target Company

(3) Representing the Equity Shares to be acquired pursuant to the SPA

Note:

- The actual Post-Offer Shareholding of Public would depend on the response and acceptance of the shareholders to this Open Offer.

- As on September 30, 2021, there were 543 public shareholders in the Target Company.

- As on date of this LOF, no equity shares of the Target Company are under lock-in.

6 OFFER PRICE AND FINANCIAL ARRANGEMENTS

6.1 Justification of offer price

6.1.1 This Open Offer is pursuant to Direct Acquisition.

6.1.2 The entire present Issued, Subscribed and Paid-up Equity Share Capital of the Target Company are listed on BSE under scrip code 504392.

6.1.3 The total trading turnover in the Equity Shares of the Target Company on BSE based on trading volume during the 12 (twelve) calendar months prior to the month of PA (i.e. from December 2020 to November 2021) is as under:

Name of the Stock Exchange	Total No. of Equity Shares traded during the 12 (Twelve) months prior to the month of PA	Total No. of Equity Shares listed	Total Trading Turnover (as % of total Equity Shares listed)
BSE	3,17,874	1,08,00,000	2.94%

Source: www.bseindia.com

6.1.4 Based on the above information, Equity Shares of Target Company are not frequently traded on BSE within the meaning of Regulation 2(1)(j) of the SEBI (SAST) Regulations. The Offer Price of Rs. 11.50/- (Rupees Eleven and Fifty Paise only) per Equity Share is justified in terms of Regulation 8(2) of SEBI (SAST) Regulations, being higher than the highest of the following parameters:

(Amount in Rs.)

1.	Negotiated Price under the Share Purchase Agreement ("SPA")	Rs. 11.50
2.	The volume-weighted average price paid or payable for acquisition by the Acquirers during 52 weeks immediately preceding the date of PA	Not Applicable
3.	Highest price paid or payable for acquisitions by the Acquirers during 26 weeks immediately preceding the date of PA	Not Applicable
4.	The Volume-Weighted Average Market Price of shares for a period of 60 (sixty) trading days immediately preceding the date of the PA as traded on the Stock Exchange where the maximum volume of trading in the shares of the Target Company are recorded during such period	Not Applicable As Equity Shares are infrequently traded
5.	Fair Value of Equity Share of the Target Company, as certified by Mr. Anil Rustgi, Registered Valuer for Financial Assets (Registration No. IBBI/RV/05/2019/12313), vide certificate dated December 23, 2021	Rs. 11.13
6.	Other Financial Parameters	For the year ended March 31, 2021 (Audited)*
a)	Return on Net Worth (%)	(1.33)%
b)	Book Value per Share (Rs.)	11.22
c)	Earning per Share	(0.15)

*Source- Audited Financial of the Target Company for the year ended March 31, 2021.

6.1.5 In view of the parameters considered and presented in the table above, in the opinion of the Acquirers and Manager to the Offer, the offer price is Rs. 11.50/- (Rupees Eleven and Fifty Paise only) per Equity Share is justified in terms of Regulations 8 of the SEBI (SAST) Regulations.

6.1.6 The relevant price parameters have not been adjusted for any corporate actions.

6.1.7 As on date, there is no revision in Offer Price or Offer Size. In case of any revision in the Open Offer Price or Open Offer Size, the Acquirers shall comply with Regulation 17(2) and 18 of SEBI (SAST) Regulations and all the provisions of SEBI (SAST) Regulations, which are required to be fulfilled for the said revision in the Offer Price or Offer Size.

6.1.8 If there is any revision in the Offer Price on account of future purchases/competing offers, it will be done only at any time prior to the commencement of the last 1 (one) working day before the date of commencement of the tendering period and would be notified to shareholders of the Target Company by way of announcement in all the newspapers in which this Detailed Public Statement pursuant to the Public Announcement was made.

6.1.9 If the Acquirers and/or PAC acquire equity shares of the Target Company during the period of 26 (twenty-six) weeks after the closure of tendering period at a price higher than the Offer Price, then the Acquirers and/or PAC shall pay the difference between the highest acquisition price and the Offer Price, to all shareholders whose shares have been accepted in this Offer within 60 (sixty) days from the date of such acquisition as provided under Regulation 8 (10) of the Takeover Regulations. However, no such difference shall be paid in the event that such acquisition is made under another open offer under the Regulations, or pursuant to SEBI (Delisting of Equity Shares) Regulations, 2021 or open market purchases made in the ordinary course on the stock exchanges, not being negotiated acquisition of shares of the Target Company in any form.

6.2 Financial Arrangements:

6.2.1 The total funds required for implementation of the Offer (assuming full acceptance), i.e., for the acquisition of up to 27,40,000 (Twenty Seven Lakh Forty Thousand) Equity Shares at a price of Rs. 11.50/- (Rupees Eleven and Fifty Paise only) per Equity Share is Rs. 3,15,10,000/- (Rupees Three Crores Fifteen Lakhs Ten Thousand only) ("**Maximum Consideration**").

6.2.2 The Acquirers have adequate financial resources and have made firm financial arrangements for the implementation of the Offer in full, out of their own sources. CA Ajay Kumar Sah (Membership No. 509857) Partner of M/s A S A N & Co., Chartered Accountants (Firm Registration No. 027474N), having office at 101, 1st Floor, Metro Complex, 4-5, Main Madhuban Road, Veer Savarkar Block, Shakarpur Delhi - 110092 Ph: +91-9818544621, Email Id: asanandco@gmail.com has certified, vide certificate dated December 23, 2021, that sufficient resources are available with the Acquirers for fulfilling their obligations under this Offer in full.

6.2.3 In accordance with Regulation 17 of the SEBI (SAST) Regulations, the Acquirers and the Manager to the Offer have entered into an escrow agreement dated December 18, 2021 with AXIS Bank Limited, having its registered office at Trishul, 3rd Floor, Opp Samartheshwar Temple, Law Garden, Ellisbridge, Ahmedabad, Gujarat -380006 and acting through its branch situated at Lodha-I, Think Techno Campus, O-3 Level, next to Kanjurmarg Railway Station, Kanjurmarg (East), Mumbai-400042 ("**Escrow Bank**") in terms of which the Acquirers have opened Escrow Account in the name and style of "**KVL-OPEN OFFER- ESCROW ACCOUNT**" bearing number 921020056087127 ("**Escrow Account**") with the Escrow Bank. Further, the Acquirers have deposited therein an amount of Rs. 80,00,001/- (Rupees Eighty Lakh and One Rupee only), in cash an amount equal to the 25.39 % of the consideration payable under the Open Offer assuming full acceptance of the open offer ("**Escrow Amount**"). The cash amount kept in the Escrow Account will be converted into a Fixed Deposit.

6.2.4 The Manager to the Offer is authorized to operate the above mentioned Escrow Account and has been duly empowered to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations.

6.2.5 Based on the above, the Manager to the Offer is satisfied about the ability of the Acquirers to implement the Offer in accordance with the SEBI (SAST) Regulations. Further, the Manager to the Offer confirms that firm arrangement for funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

7 TERMS AND CONDITIONS OF THE OFFER

7.1 Operational terms and conditions

7.1.1 The Offer is not conditional and is not subject to minimum level of acceptances.

7.1.2 This Letter of Offer specifying the detailed terms and conditions of this Offer, along with the Form of Acceptance-cum-Acknowledgement, is being sent by speed post to all the Public Shareholders, whose names appear on the register of members of the Target Company, at the close of business hours on Friday, February 11, 2022, i.e. the Identified Date, being registered equity Public Shareholders as per the records of NSDL and CSDL, and registered Public Shareholders holding Equity Shares in physical form as per the records of the Target Company. In addition to this, the Public Shareholders whose email ids are registered with the Depositories/ the Target Company/ Registrar to the Offer shall dispatch the LOF through electronic means. The last date by which the individual Letter of Offer (by physical as well as electronic mode) would be dispatched to each of the Public Shareholders of the Target Company is Thursday, February 03, 2022.

7.1.3 The Offer is subject to the terms and conditions set out in the LOF, the Form of Acceptance, the PA, the DPS and any other Public Announcements that may be issued with respect to the Offer.

- 7.1.4 The LOF along with the Form of Acceptance cum Acknowledgement would also be available at websites of SEBI- www.sebi.gov.in, BSE- www.bseindia.com, Manager to the Open Offer- www.tcagroup.in, Target Company- www.krishnaventures.com and RTA- www.linkintime.co.in and Public Shareholders can also apply by downloading such forms from the website.
- 7.1.5 This Offer is subject to the receipt of the statutory and other approval/s as mentioned in paragraph 7.4 of this LOF. In terms of Regulation 23(1) of the SEBI (SAST) Regulations, if the statutory approval/s are refused, the Offer would stand withdrawn.
- 7.1.6 Accidental omission to dispatch the LOF to any Public Shareholders entitled to this Open Offer or non-receipt of the LOF by any member entitled to this Open Offer shall not invalidate the Open Offer in any manner whatsoever.
- 7.1.7 In the event any change or modification is made to the Form of Acceptance-cum-Acknowledgement or if any condition is inserted therein by the Public Shareholder, then the Manager to the Offer, the Acquirers shall reject the acceptance of this Offer by such Public Shareholder.
- 7.1.8 The acceptance of the Offer must be unconditional and should be on the enclosed Form of Acceptance and shall be sent along with the other documents duly filled in and signed by the applicant shareholder(s).
- 7.1.9 None of the Acquirers, the Manager to the Offer or the Registrar to the Offer, accepts any responsibility for any loss of equity share certificates, Offer acceptance forms, share transfer forms etc. during transit and Public Shareholders are advised to adequately safeguard their interest in this regard.
- 7.1.10 Any Equity Shares that are subject matter of litigation or are held in abeyance due to pending court cases/attachment orders/restriction from other statutory authorities wherein the shareholder may be precluded from transferring the Equity Shares during pendency of the said litigation are liable to be rejected if directions/orders regarding these Equity Shares are not received along with the equity shares tendered under the Offer.
- 7.1.11 Each Public Shareholder to whom this Offer is being made is free to offer the Equity Shares in whole or in part while accepting this Offer.
- 7.1.12 In terms of Regulation 18(9) of the SEBI (SAST) Regulations, the Public Shareholders who tender their Equity Shares in acceptance of this Offer shall not be entitled to withdraw such acceptance during the Tendering Period.
- 7.1.13 The instructions, authorizations and provisions contained in the Form of Acceptance-cum- Acknowledgement constitute part of the terms of the Offer.
- 7.1.14 Subject to the conditions governing this Offer, as mentioned in the LOF, the acceptance of this Offer by the shareholder(s) must be absolute and unqualified. Any acceptance to the Offer, which is conditional or incomplete, is liable to be rejected without assigning any reason whatsoever.
- 7.1.15 There shall be no discrimination in the acceptance of lock-in and non-locked-in Equity Shares in the Offer.
- 7.1.16 All shares tendered under this Offer should be free from any charge, lien or encumbrances of any kind whatsoever and are to be offered together with, if any, of all rights of dividends, bonuses or rights from now on and hereafter.
- 7.1.17 The Acquirers reserve the right to withdraw the Offer pursuant to Regulation 23 of the Regulations. Any such withdrawal will be notified in the form of an Announcement within 2 (two) working days in the same newspapers in which the Public Announcement had appeared.
- 7.2 **Locked in shares:** To the best of the knowledge of the Acquirers, as on the date of this LOF, there are no locked in shares in the Target Company.
- 7.3 **Persons eligible to participate in the Offer**
- 7.3.1 All Public Shareholders, are eligible to participate in the Offer any time before the closure of the Offer.
- 7.3.2 In accordance with SEBI Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020 read with para 58 of FAQs on SEBI (SAST) Regulations dated July 02, 2020, the public shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. The procedure for tendering to be followed by the Public Shareholders holding Equity Shares in the physical form is detailed in paragraph 8.11.

7.4 Statutory approval/s and other approval/s required for the offer

- 7.4.1 As on the date of this LOF, to the best of knowledge of the Acquirers, no statutory and other approval/s are required in relation to the Offer.
- 7.4.2 To the best of knowledge and belief of the Acquirers, as on the date of this LOF, there are no statutory or other approval/s and/or consent required. However, if any statutory approval/s are required or become applicable prior to completion of this Offer, this Offer would be subject to the receipt of such other statutory approval/s and/or consent that may become applicable at a later stage.
- 7.4.3 If the holders of the Equity Shares who are not persons resident in India (including NRIs, OCBs and FIIs) required any approval/s (including from the RBI, the FIPB or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approval/s, that they would have obtained for holding the Equity Shares, to tender the Equity Shares held by them in this Offer, along with the other documents required to be tendered to accept this Offer. In the event such approval/s are not submitted, the Acquirers reserve the right to reject such Equity Shares tendered in this Offer.
- 7.4.4 Subject to the receipt of statutory and other approval/s, and/or consent, if any, the Acquirers shall complete all requirements relating to this Offer including payment to the shareholders who have accepted the Open Offer within 10 (ten) working days from the date of closure of the Tendering Period.
- 7.4.5 In case of delay / non-receipt of any approval, SEBI may, if satisfied that non receipt of the requisite approval/s was not attributable to any willful default, failure or neglect on the part of the Acquirers to diligently pursue such approval/s, grant extension of time for the purpose of making the payments, subject to the Acquirers agreeing to pay interest to the Equity Shareholders as directed by SEBI, in terms of Regulation 18(11) of the SEBI (SAST) Regulations. However, where the statutory approval/s extend to some but not all holders of the Equity Shares, the Acquirers have the option to make payment to such holders of the Equity Shares in respect of whom no statutory approval/s are required in order to complete this Offer.
- 7.4.6 If any of the statutory approval/s, which may become applicable at a later stage (if any) are not met for reasons outside the reasonable control of the Acquirers, or in the event the statutory approval/s are refused, the Acquirers, in terms of Regulation 23 of SEBI (SAST) Regulations, shall have a right to withdraw this Offer. In the event of withdrawal, a public announcement will be made within 2 (two) working days of such withdrawal, in the same newspapers in which the DPS was published and such announcement will also be sent to SEBI, BSE and the Target Company.
- 7.4.7 The instructions and provisions contained in Form of Acceptance constitute an integral part of the terms of this Offer.

8 PROCEDURE FOR ACCEPTANCE AND SETTLEMENT

- 8.1 The Target Company is presently having connectivity with Central Depository Services (India) Limited ('CDSL') and National Securities Depositories Limited ('NSDL'). The ISIN of the Target Company is INE537L01010.
- 8.2 The Open Offer will be implemented by the Acquirers through Stock Exchange Mechanism as provided under the SEBI (SAST) Regulations and circular No. CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 issued by SEBI as amended via SEBI circular CFD/DCR2/CIR/P/2016/131 dated December 09, 2016 and SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021 and any further regulatory directions in this regard.
- 8.3 BSE will be the Designated Stock Exchange for the purpose of tendering shares in the Open Offer.
- 8.4 The Acquirers shall request BSE to provide a separate acquisition window ("**Acquisition Window**") to facilitate placing of sell orders by Public Shareholders who wish to tender their Equity Shares in the Open Offer.
- 8.5 The Acquirers have appointed KK Securities Limited ("**Buying Broker**") as its broker for the Open Offer through whom the purchase and settlement of the Offer Shares tendered in the Open Offer will be made during the Tendering Period. The contact details of the Buying Broker are as mentioned below:

Name: KK Securities Limited

Address: 76-77, Scindia House, Janpath, New Delhi – 110001

Contact Person: Mr. Sanjay Bansal

Telephone No.: 011-46890000

Email Id: kksl@kksecurities.com

- 8.6 Public Shareholders who desire to tender their Shares under the Open Offer would have to approach their respective stock brokers ("Selling Broker"), during the normal trading hours of the secondary market during the Tendering Period. Separate Acquisition window will be provided by BSE to facilitate placing of sell orders.
- 8.7 **The Selling Brokers can enter orders for both physical as well as dematerialised Equity Shares.** The cumulative quantity tendered shall be displayed on the exchange website throughout the trading session at specific intervals by the BSE during the Tendering Period.
- 8.8 Public Shareholders can tender their shares only through a broker with whom the shareholder is registered as a client (KYC Compliant).
- 8.9 In the event Seller Broker(s) are not registered with BSE or if the Public Shareholder do not have any stock broker then such Public Shareholder can approach any BSE registered stock broker and can make a bid by using quick unique client code ("UCC") facility through that BSE registered stock broker after submitting the details as may be required by the stock broker to be in compliance with applicable law and regulations. In case Public Shareholder is not able to bid using quick UCC facility through any other BSE registered stock broker then the Public Shareholder may approach Buying Broker viz. KK Securities Limited, to bid by using quick UCC facility. The Shareholder approaching BSE registered stock broker (with whom he does not have an account) may have to submit following details:

IN CASE OF SHAREHOLDER BEING AN INDIVIDUAL:

If Shareholder is registered with KYC Registration Agency ("KRA"): Documents required:

- Central Know your Client (CKYC) form including FATCA, IPV, OSV if applicable.
- Know your Client (KYC) form Documents required (all documents self -attested)
- Bank details (cancelled cheque), Photographs, PAN Card, Address Proof
- Demat details if Equity Shares are in demat mode (Demat Master /Latest Demat statement), If not then demat account is required to be opened.

If Shareholder is not registered with KRA: Documents required:

- CKYC form including FATCA, IPV, OSV if applicable
- KRA form
- KYC form Documents required (all documents self-attested):
 - PAN card copy
 - Address proof
 - Bank details (cancelled cheque with name printed)
 - Photograph
- Demat details only if Equity Shares are in demat mode (Demat master /Latest Demat statement), If not then demat account is required to be opened.

It may be noted that other than submission of above forms and documents in person verification will be required.

IN CASE OF SHAREHOLDER IS HUF:

If Shareholder is registered with KYC Registration Agency ("KRA"): Documents required:

- Central Know your Client (CKYC) form of HUF & Karta including FATCA, IPV, OSV if applicable.
- Know your Client (KYC) form Documents required (all documents self -attested)
- Bank details (cancelled cheque)
- Demat details only if Equity Shares are in demat mode (Demat Master /Latest Demat statement)

If Shareholder is not registered with KRA: Documents required:

- CKYC form of HUF & Karta including FATCA, IPV, OSV if applicable
- KRA form
- KYC form Documents required (all documents self-attested):
 - PAN card copy of HUF and Karta
 - Address proof of HUF and Karta
 - HUF Declaration
 - Bank details (cancelled cheque)

- HUF formation document
- Last 2 years balance sheet of HUF
- Latest networth certificate signed by CA
- Demat details only if Equity Shares are in demat mode (Demat master /Latest Demat statement), If not then demat account is required to be opened

It may be noted that other than submission of above forms and documents in person verification will be required.

IN CASE OF SHAREHOLDER OTHER THAN INDIVIDUAL AND HUF:

If Shareholder is registered with KYC Registration Agency ("KRA"): Documents required:

-
- Know Your Client (KYC) form Documents required (all documents certified true copy)
- Bank details (cancelled cheque)
- Demat details only if Equity Shares are in demat mode (Demat master /Latest Demat statement)
- FATCA, IPV, OSV if applicable
- Latest list of directors/authorised signatories/partners/trustees
- Latest shareholding pattern upto UBO level for shareholding above 5.00%
- Board resolution
- Details of ultimate beneficial owner along with PAN card and address proof
- Last 2 years financial statements
- Networth certificate by CA

If Shareholder is not registered with KRA: Documents required:

- KRA form
- Know Your Client (KYC) form Documents required (all documents certified true copy):
 - PAN card copy of company/ firm/trust
 - Address proof of company/ firm/trust
- Bank details (cancelled cheque)
- Demat details only if Equity Shares are in demat mode (Demat Master /Latest Demat statement)
- FATCA, IPV, OSV if applicable
- Latest list of directors/authorised signatories /partners/trustees
- PAN card copies & address proof of directors/ authorized signatories/ partners/ trustees
- Latest shareholding pattern
- Board resolution/partnership declaration
- Details of ultimate beneficial owner along with PAN card and address proof
- Last 2 years financial statements
- Networth certificate by CA

It may be noted that above mentioned list of documents is an indicative list. The requirement of documents and procedures may vary from broker to broker.

8.10 Procedure for tendering Equity Shares held in dematerialised Form:

- a) The Public Shareholders who are holding the Equity Shares in demat form and who desire to tender their Equity Shares in this Open Offer shall approach their broker indicating to their broker the details of Equity Shares they intend to tender in Open Offer.
- b) The Selling Broker shall provide early pay-in of demat shares (except for custodian participant orders) to the Clearing Corporation before placing the orders and the same shall be validated at the time of order entry.
- c) For custodian participant, orders for demat Equity Shares early pay-in is mandatory prior to confirmation of order by the custodian. The custodians shall either confirm or reject orders not later than close of trading hours on the last day of the Offer Period. Thereafter, all unconfirmed orders shall be deemed to be rejected.
- d) The Seller Member would be required to place an order/bid on behalf of the Equity Shareholders who wish to tender Equity Shares in the Offer using the Acquisition Window of the BSE. Before placing the bid, the Shareholder would be required to

transfer the tendered Equity Shares to the special account of Indian Clearing Corporation Limited (the "ICCL"), by using the early pay in mechanism prior to placing the bid by the Seller Member.

- e) The details of settlement number for early pay-in of Equity Shares shall be informed in the issue opening circular that will be issued by the Designated Stock Exchanges / Clearing Corporation, before the opening of the Offer.
- f) Upon placing the order, the Selling Broker(s) shall provide transaction registration slip ("TRS") generated by the exchange bidding system to the Shareholder. TRS will contain details of order submitted like bid ID No., DP ID, client ID, no. of Equity Shares tendered etc.
- g) The Public Shareholders will have to ensure that they keep the depository participant ("DP") account active and unblocked to receive credit in case of return of Equity Shares due to rejection or due to prorated Open Offer.
- h) Modification / cancellation of orders will not be allowed during the period the Offer is open.
- i) The cumulative quantity tendered shall be made available on the website of the BSE throughout the trading session and will be updated at specific intervals during the Tendering Period.
- j) The Selling Broker/Depository Participant shall comply with lien marking and other procedures in accordance with the SEBI Circular SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021 which provides that a lien shall be marked against the shares of the shareholders participating in the tender offers. Upon finalization of the entitlement, only the accepted quantity of shares shall be debited from the demat account of the shareholders. The lien marked against unaccepted shares shall be released.

The Public Shareholders are not required to fill any Form of Acceptance-cum-Acknowledgement. The Public Shareholders are advised to retain the acknowledged copy of the DIS and the TRS till the completion of Offer Period.

8.11 Procedure to be followed by Public Shareholders holding Equity Shares in the physical form

As per the provisions of Regulation 40(1) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with Press Release (PR) no. 51/2018 dated December 03, 2018 and Press Release (PR) no. 12/2019 dated March 27, 2019, requests for transfer of securities shall not be processed unless the securities are held in dematerialized form with a depository w.e.f. April 1, 2019. However, in accordance SEBI Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020 read with para 58 of FAQs on SEBI (SAST) Regulations dated July 02, 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations.

8.11.1 The procedure for tendering to be followed by the Public Shareholders holding Equity Shares in the physical form is as detailed below:

- a. Public Shareholders who are holding Equity Shares in physical form and intend to participate in the Open Offer will be required to approach their respective Selling Broker along with the complete set of documents for verification procedures to be carried out, including the (i) original share certificate(s), (ii) valid share transfer form(s) duly filled and signed by the transferors (i.e., by all registered shareholders in same order and as per the specimen signatures registered with the Target Company) and duly witnessed at the appropriate place authorizing the transfer in favor of the Target Company, (iii) self-attested copy of the shareholder's PAN Card, (iv) Photocopy of Transaction Registration Slip (TRS), (v) Cancelled Cheque and (vi) any other relevant documents such as power of attorney, corporate authorization (including board resolution/ specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased, etc., as applicable.

In addition, if the address of the Public Shareholder has undergone a change from the address registered in the 'Register of Members' of the Target Company, the Public Shareholder would be required to submit a self-attested copy of address proof consisting of any one of the following documents: (i) valid Aadhar card, (ii) voter identity card; or (iii) passport.

- b. Based on these documents, the Selling Broker shall place the bid on behalf of the Public Shareholder holding Equity Shares in physical form who wishes to tender Equity Shares in the Open Offer, using the acquisition window of the Stock Exchanges. Upon placing the bid, the Selling Broker shall provide a Transaction Registration Slip ("TRS") generated by the Stock Exchange bidding system to the Public Shareholder. The TRS will contain the details of the order submitted like folio number, certificate number, distinctive number of Equity Shares tendered etc.

- c. The Selling Broker/ Public Shareholder has to deliver the original share certificate(s) and documents (as mentioned above) along with the TRS either by registered post or courier or hand delivery to the Registrar to the Offer i.e. Link Intime India Private Limited (at the following address: C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai- 400083, Maharashtra, India) within 2 (two) days of bidding by the Selling Broker, but in no event later than the date of closure of the Offer i.e. Friday, March 11, 2022 (by 5.00 p.m.(IST)). The envelope should be super scribed as “**Krishna Ventures Limited- Open Offer 2021**”. 1 (one) copy of the TRS will be retained by the Registrar and it will provide acknowledgement of the same to the Selling Broker / Public Shareholder.
- d. The Public Shareholders holding physical Equity Shares should note that physical Equity Shares will not be accepted unless the complete set of documents is submitted. Acceptance of the physical Equity Shares for the Open Offer shall be subject to verification as per the SEBI (SAST) Regulations and any further directions issued in this regard. The Registrar will verify such bids based on the documents submitted on a daily basis and till such time the Stock Exchanges shall display such bids as ‘unconfirmed physical bids’. Once the Registrar confirms the bids, they will be treated as ‘confirmed bids’.
- e. In case any Public Shareholder has submitted Equity Shares in physical form for dematerialization, such Public Shareholders should ensure that the process of getting the Equity Shares dematerialized is completed well in time so that they can participate in the Open Offer before the Offer Closing Date.

The Public Shareholders holding Equity Shares in physical mode will be required to fill the respective Form of Acceptance-cum-Acknowledgement. Detailed procedure for tendering Equity Shares has been included in the Form of Acceptance-cum-Acknowledgement.

8.12 Procedure for tendering the shares in case of non-receipt of LOF

Public Shareholders who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the LOF, may also participate in this Offer. Public Shareholders may participate in the Offer by approaching their broker and tender Equity Shares in the Open Offer as per the procedure mentioned in the LOF or in the Form of Acceptance-cum-Acknowledgement. The LOF along with Form of Acceptance-cum-Acknowledgement will be dispatched to all the Public Shareholders as of the Identified Date.

In case of non-receipt of the LOF, such Public Shareholders may download the same from the websites of SEBI- www.sebi.gov.in, BSE- www.bseindia.com, Manager to the Open Offer- www.tcagroup.in, Target Company- www.krishnaventures.com and RTA- www.linkintime.co.in or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares of the Target Company.

Alternatively, in case of non-receipt of the LOF, the Shareholders holding the Equity Shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of Equity Shares held, client ID number, DP name, DP ID number, number of Equity Shares tendered and other relevant documents as mentioned in Paragraphs 8.9 and 8.10. Such Shareholders have to ensure that their order is entered in the electronic platform of BSE which will be made available by BSE before the closure of the Tendering Period.

- 8.13 Non-receipt of the LOF by, or accidental omission to dispatch this LOF to any shareholder, shall not invalidate the Offer in any way.
- 8.14 The acceptance of the Offer made by the Acquirers is entirely at the discretion of the Public Shareholders of the Target Company. The Acquirers do not accept any responsibility for the decision of any Shareholder to either participate or to not participate in the Offer. The Acquirers will not be responsible in any manner for any loss of share certificate(s) and other documents during transit and the Public Shareholders are advised to adequately safeguard their interest in this regard.
- 8.15 **Acceptance of Equity Shares**

The Equity Shares tendered in the Offer shall be held in the pool account of the broker / in trust by the Clearing Corporation /Registrar to the Offer until the completion of the Offer formalities.

Registrar to the Offer shall provide details of order acceptance to Clearing Corporation within specified timelines.

Unaccepted demat Shares, if any, tendered by the Shareholders would be returned to the respective Seller Members by Clearing Corporation as part of the exchange payout process. In case of Custodian Participant orders, unaccepted demat Shares, if any, will be

returned to the respective Custodian Participant. The Seller Members / Custodian Participants would return these unaccepted shares to their respective clients on whose behalf the bids have been placed.

Physical Shares, to the extent tendered but not accepted, will be returned back to the Shareholders directly by the RTA.

Every Seller Member, who puts in a valid bid on behalf of an eligible Person, would issue a contract note & pay the consideration for the Equity Shares accepted under the Open Offer and return the balance unaccepted demat Equity Shares to their respective clients. Buying Broker would also issue a contract note to the Acquirers for the Equity Shares accepted under the Open Offer.

Equity shares that are subject to any charge, lien or encumbrance are liable to be rejected except where 'no objection certificate' from lenders is attached with the Form of Acceptance.

8.16 **Settlement Process**

On closure of the Offer, reconciliation for acceptances shall be conducted by the Manager to the Offer and the Registrar to the Offer and the final list shall be provided to the Stock Exchanges to facilitate settlement on the basis of Shares transferred to the Clearing Corporation.

The settlement of trades shall be carried out in the manner similar to settlement of trades in the secondary market. Selling Brokers should use the settlement number to be provided by the Clearing Corporation to transfer the shares in favour of Clearing Corporation.

For Equity Shares accepted under the Open Offer, the Clearing Corporation will make direct funds payout to respective eligible Equity Shareholders. If shareholders' bank account details are not available or if the funds transfer instruction is rejected by RBI/Bank, due to any reason, then such funds will be transferred to the concerned Selling Broker's settlement bank account for onward transfer to their respective shareholders.

In case of certain client types viz. NRI, Foreign Clients etc. (where there are specific RBI and other regulatory requirements pertaining to funds pay-out) who do not opt to settle through custodians, the funds pay-out would be given to their respective Selling Broker's settlement accounts for releasing the same to their respective Shareholder's account onwards. For this purpose, the client type details would be collected from the Registrar to the Open Offer.

The Equity Shareholders will have to ensure that they keep the depository participant ("DP") account active and unblocked to receive credit in case of return of Equity Shares, due to rejection or due to non –acceptance of the shares under the Offer.

Excess demat Equity Shares or unaccepted demat Equity Shares, if any, tendered by the Public Shareholders, shall be returned to the Public Shareholders by Clearing Corporation. However, in the event of any rejection of transfer to the demat account of the Public Shareholder for any reason, the demat Equity Shares shall be released to the securities pool account of their respective Selling Broker and the Selling Broker will thereafter transfer the balance Equity Shares to the respective Public Shareholders.

Any excess physical Equity Shares, including to the extent tendered but not accepted, will be returned by registered post/speed post back to the Public Shareholder(s) directly by Registrar to the Offer. Unaccepted share certificate(s), transfer deed(s) and other documents, if any, will be returned by registered post/speed post at the registered Public Shareholders'/ unregistered owners' sole risk to the sole/ first Public Shareholder/ unregistered owner.

8.17 **Settlement of Funds / Payment Consideration**

The Buying Broker will transfer the funds pertaining to the Offer to the Clearing Corporation's bank account as per the prescribed schedule.

The Offer Price of Rs. 11.50/- (Rupees Eleven and Fifty Paise only) per Equity Share shall be payable to all the Public Shareholders (holding Equity shares in physical and/or dematerialized form in the Target Company), who have tendered shares in acceptance of the Open Offer and whose Equity Shares have been validly tendered and accepted in the open offer, within 10 (ten) working days of the expiry of the tendering period i.e. Thursday, March 10, 2022 (being the last date of payment of consideration to the shareholders under the present open offer) through the Stock Exchange Platform.

For Equity Shares accepted under the Open Offer, Clearing Corporation will make direct funds payout to respective Equity Shareholders. If shareholders' bank account details are not available or if the funds transfer instruction is rejected by RBI/Bank, due to any reason,

then such funds will be transferred to the concerned Selling Broker settlement bank account for onward transfer to their respective shareholders.

The payment will be made to the Buying Broker for settlement. For Equity Shares accepted under the Open Offer, the Equity Shareholder / Selling Broker will receive funds payout in their settlement bank account.

The funds received from the Buying Broker by the Clearing Corporation will be released to the Equity Shareholder / Selling Broker (s) as per secondary market pay out mechanism.

The settlement of fund obligation shall be effected through existing settlement accounts of Selling Broker. The payment will be made to the Buying Broker for settlement. For Equity Shares accepted under the Open Offer, the Selling Broker / custodian participant will receive funds payout in their settlement bank account. The Selling Brokers / custodian participants would pay the consideration to their respective clients. The funds received from Buying Broker by the Clearing Corporation will be released to the Selling Broker(s) as per secondary market pay-out mechanism.

Public Shareholders who intend to participate in the Offer should consult their respective Selling Broker for payment to them of any cost, charges and expenses (including brokerage) that may be levied by the Selling Broker upon the selling Shareholders for tendering Equity Shares in the Offer (secondary market transaction). The consideration received by the Public Shareholders from their respective Selling Broker, in respect of accepted Equity Shares, could be net of such costs, charges and expenses (including brokerage) and the Acquirers accept no responsibility to bear or pay such additional cost, charges and expenses (including brokerage) incurred solely by the selling Shareholder.

In case of delay in receipt of any statutory approval(s), SEBI has the power to grant extension of time to the Acquirers for making payment of consideration to the Public Shareholders of the Target Company who have accepted the Open Offer within such period, subject to Acquirers agreeing to pay interest for the delayed period if so directed by SEBI in terms of Regulation 18 (11) read with Regulation 18(11A) of the SEBI (SAST) Regulations, 2011.

9 COMPLIANCE WITH TAX REQUIREMENTS:

9.1 The basis of charge of Indian income-tax depends upon the residential status of the taxpayer during a tax year. The Indian tax year runs from April 1 until March 31. A person who is an Indian tax resident is liable to income-tax in India on his worldwide income, subject to certain tax exemptions, which are provided under the Income Tax Act, 1961("IT Act"). A person who is treated as a non-resident for Indian income-tax purposes is generally subject to tax in India only on such person's India sourced income (i.e. income which accrues or arises or deemed to accrue or arise in India) or income received or deemed to be received by such persons in India. In case of shares of a company, the source of income from shares would depend on the "Situs" of such shares. "Situs" of the shares is generally where a company is "incorporated". Accordingly, since the Target Company is incorporated in India, the Target Company's shares should be deemed to be "situated" in India and any gains arising to a non-resident on transfer of such shares should be taxable in India under the IT Act. Gains arising from the transfer of shares may be treated either as "capital gains" or as "business income" for income-tax purposes, depending upon whether such shares were held as a capital asset or business asset (i.e. stock-in-trade). The IT Act also provides for different income-tax regimes/ rates applicable to the gains arising from the tendering of Equity Shares under the Open Offer, based on the period of holding, residential status, classification of the shareholder and nature of the income earned, etc. Any applicable surcharge and education cess would be in addition to such applicable tax rates. Based on the provisions of the IT Act, the shareholders would be required to file an annual income-tax return, as may be applicable to different category of persons, with the Indian income tax authorities, reporting their income for the relevant year. The summary of income-tax implications on tendering of Equity Shares on the recognized stock exchange and chargeable to STT is set out below.

Taxability of Capital Gain in the hands of the Public Shareholders:

- a. The Finance Act, 2018 has withdrawn the exemption under section 10(38) for LTCG arising from transfer of equity shares on or after 1 April 2018. The Finance Act, 2018, vide Section 112A, has imposed an income tax on long-term capital gains at the rate of 10% (Ten percent only) on transfer of equity shares that are listed on a recognized stock exchange, which have been held for more than 1 (one) year and have been subject to STT upon both acquisition and sale (subject to certain transactions, to which the provisions of applicability of payment of STT upon acquisition shall not be applicable, as notified). Under this provision the capital gains tax would be calculated on gains exceeding INR 100,000 (Indian Rupees One Lakh only) (without any indexation). It may also be noted that any capital gains arising up to January 31, 2018 are grandfathered under this provision. The cost of acquisition for the long-term capital asset acquired on or before January 31, 2018 will be the actual cost. However, if the actual cost is less than the fair market value of such asset (lower of consideration on transfer) as on January 31, 2018, the fair market value will be deemed to be the cost of acquisition.

- b. As per section 111A of the Act, short-term capital gains arising from transfer of listed shares on which STT is paid would be subject to tax at the rate of 15% (Fifteen percent only) for Public Shareholders (except certain specific categories).
- c. Any applicable surcharge and education cess would be in addition to above applicable rates.
- d. **Tax deducted at Source:** In case of resident Public Shareholders, in absence of any specific provision under the IT Act, the Acquirers shall not deduct tax on the consideration payable to resident Public Shareholders pursuant to the Offer. However, in case of non-resident Public Shareholders, since the Offer is through the recognized stock exchange, the responsibility to discharge the tax due on the gains (if any) is on the non-resident Public Shareholders. It is therefore recommended that the non-resident Public Shareholder may consult their custodians/authorized dealers/ tax advisors appropriately. However, in case of interest payments by the Acquirers for delay in payment of Offer consideration or a part thereof, the Acquirers will deduct taxes at source at the applicable rates as per the IT Act.

The tax implications are based on provisions of the IT Act as applicable as on date of this LOF. In case of any amendment made effective prior to the date of closure of this Offer, then the provisions of the IT Act as amended would apply. Notwithstanding the details given above, all payments will be made to the Public Shareholders subject to compliance with prevailing tax laws. The final tax liability of the Public Shareholders shall remain of such Public Shareholders and the said Public Shareholders will appropriately disclose the amounts received by it, pursuant to this Offer, before the Indian income tax authorities.

9.2 THE ABOVE DISCLOSURE ON TAXATION SETS OUT THE PROVISIONS OF LAW IN A SUMMARY MANNER ONLY AND IS NOT A COMPLETE ANALYSIS OR LISTING OF ALL POTENTIAL TAX CONSEQUENCES OF THE DISPOSAL OF THE EQUITY SHARES. THIS DISCLOSURE IS NEITHER BINDING ON ANY REGULATORS NOR CAN THERE BE ANY ASSURANCE THAT THEY WILL NOT TAKE A POSITION CONTRARY TO THE COMMENTS MENTIONED HEREIN. HENCE, THE PUBLIC SHAREHOLDERS ARE ADVISED TO CONSULT THEIR TAX ADVISORS FOR TAX TREATMENT ARISING OUT OF THE PROPOSED OFFER THROUGH TENDER OFFER AND APPROPRIATE COURSE OF ACTION THAT THEY SHOULD TAKE. THE ACQUIRERS AND THE MANAGER TO THE OFFER DO NOT ACCEPT NOR HOLD ANY RESPONSIBILITY FOR ANY TAX LIABILITY ARISING TO ANY PUBLIC SHAREHOLDER AS A REASON OF THIS OFFER

10 DOCUMENTS FOR INSPECTION

Copies of the following documents will be available for inspection to the Public Shareholders at the office of the Manager to the Offer at 714, Vishwadeep Building, Plot No. 4, District Centre, Janakpuri, New Delhi- 110058 from 10.30 a.m. to 1.00 p.m. on any working day, except Saturdays, Sundays and Holidays until the closure of the Offer.

- a) Share Purchase Agreement dated December 18, 2021.
- b) Certificate of Incorporation, Memorandum and Articles of Association of Acquirer 5
- c) Certificate of Incorporation, Memorandum and Articles of Association of Acquirer 6.
- d) Certificate of Incorporation, Memorandum and Articles of Association of the Target Company.
- e) Certificate dated December 23, 2021 by CA Ajay Kumar Sah (Membership No. 509857) Partner of M/s A S A N & Co., Chartered Accountants) (Firm Registration No. 027474N), certifying the net worth of the Acquirer 1.
- f) Certificate dated December 23, 2021 by CA Bharat Bhushan (Membership No. 410905) Partner of M/s PBS & Associates, Chartered Accountants) (Firm Registration No. 0029947N), certifying the net worth of the Acquirer 2.
- g) Certificate dated December 23, 2021 by CA Bharat Bhushan (Membership No. 410905) Partner of M/s PBS & Associates, Chartered Accountants) (Firm Registration No. 0029947N), certifying the net worth of the Acquirer 3.
- h) Certificate dated December 23, 2021 by CA Ajay Kumar Sah (Membership No. 509857) Partner of M/s A S A N & Co., Chartered Accountants) (Firm Registration No. 027474N), certifying the net worth of the Acquirer 4.
- i) Certificate dated December 23, 2021 by CA Ajay Kumar Sah (Membership No. 509857) Partner of M/s A S A N & Co., Chartered Accountants) (Firm Registration No. 027474N), certifying the net worth of the Acquirer 5.
- j) Certificate dated December 23, 2021 by CA Ajay Kumar Sah (Membership No. 509857) Partner of M/s A S A N & Co., Chartered Accountants) (Firm Registration No. 027474N), certifying the net worth of the Acquirer 6.
- k) Certificate dated November 02, 2021 from CA Ajay Kumar Sah (Membership No. 509857) Partner of M/s A S A N & Co., Chartered Accountants) (Firm Registration No. 027474N), certifying the summarized limited review report of financial data of Acquirer 5 for the period half year ended September 30, 2021.
- l) Certificate dated November 02, 2021 from CA Ajay Kumar Sah (Membership No. 509857) Partner of M/s A S A N & Co., Chartered Accountants) (Firm Registration No. 027474N), certifying the summarized limited review report of financial data of Acquirer 6 for

the period half year ended September 30, 2021.

- m) Valuation Report dated December 23, 2021 issued by Mr. Anil Rustgi, Registered Valuer for Financial Assets (Registration No. IBBI/RV/05/2019/12313), certifying the Fair Value of Equity Share of the Target Company.
- n) Certificate dated December 23, 2021 by CA Ajay Kumar Sah (Membership No. 509857) Partner of M/s A S A N & Co., Chartered Accountants (Firm Registration No. 027474N), confirming that the Acquirers collectively have adequate financial resources available for meeting his obligation under the Open Offer.
- o) Annual Reports of the Target Company for the years ended March 31, 2021, March 31, 2020 and March 31, 2019 and audited financial results of the Target Company for the quarter and year ended March 31, 2021.
- p) Annual Reports of Acquirer 5 for the years ended March 31, 2021, March 31, 2020 and March 31, 2019 and limited reviewed financials of Acquirer 5 for the half year ended September 30, 2021.
- q) Annual Reports of Acquirer 6 for the years ended March 31, 2021, March 31, 2020 and March 31, 2019 and limited reviewed financials of Acquirer 6 for the half year ended September 30, 2021.
- r) Copy of Escrow Agreement dated December 18, 2021 entered between Acquirers, Manager to the Offer and the Escrow Bank.
- s) Confirmation from Escrow Bank confirming the cash deposit therein an amount of Rs. 80,00,001/- (Rupees Eighty Lakhs and One Only), in cash.
- t) Copy of Agreement dated December 16, 2021 between the Acquirers and the Registrar to the Offer for the purpose of the Offer.
- u) Copy of Memorandum of Understanding dated December 16, 2021 between the Acquirers and Manager to the Offer.
- v) Copy of the PA dated December 18, 2021, the DPS dated December 23, 2021 (Published on December 24, 2021), and all other notices (including corrigenda released, if any) in connection with the Offer.
- w) Published Copy of the Offer Opening Public Announcement to be published by the Manager to the Offer on behalf of the Acquirers.
- x) Published Copy of the recommendation made by the Committee of the Independent Directors of the Target Company.
- y) Copy of the letter from SEBI dated February 09, 2022 containing its comments on the DLOF.

11 DECLARATION BY THE ACQUIRERS

The Acquirers, and their respective Trustees/Sponsors/Directors accepts full responsibility for the information contained in this LOF and also for ensuring the compliance with the obligations of the Acquirers as laid down in the SEBI (SAST) Regulation.

The Acquirers have made all reasonable inquiries, accept full responsibility and confirms that this LOF is in compliance with the SEBI (SAST) Regulations, and that it contains all information with regard to the Offer, which is material in the context of the issue, that the information contained in this LOF is true and correct in all material respects and is not misleading in any material respect, that the opinions and intentions expressed herein are honestly held and that there are no other facts, the omission of which makes this document as a whole or any of such information or the expression of any such opinions or intentions misleading in any material respect.

The Manager to the Offer hereby states that the person(s) signing this LOF are the Acquirers and/or its duly Authorised Representatives.

				For and on behalf of Freshplate Agro Foods Private Limited (Acquirer 5)	For and on behalf of Ashva Energy Private Limited (Acquirer 6)
Sd/- (Neeraj Gupta) (Acquirer 1)	Sd/- (Gaurav Jindal) (Acquirer 2)	Sd/- (Mansi Goyal) (Acquirer 3)	Sd/- (Arti Gupta) (Acquirer 4)	Sd/- (Neeraj Gupta) Director	Sd/- (Neeraj Gupta) Director

Date: February 15, 2022

Place: New Delhi